submit to the Government that whatever political pressures there may be- do by all means take them into account but they should not leave four thousand people unemployed for nine months, on their own. in a State like Bihar, especially when 147 persons documentary evidence is available— are dead. It would be right and proper if the Ministry concerned and responsible for this makes a statement because the death of 147 persons and *ne continued unemployment of four thousand persons are no email matters. Thank you.

PAPERS LAID ON THE TABLE— Contd.

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: Now, the Minister of State for Finance to lav a paper on the Table.

Notification of the Ministry of Finance (Department of Revenue) and related paper

THE MINISTER OF STATE IN THE) MINISTRY OF FINANCE PATTABHI RAMA RAO): Madam, I beg- to lay on the Table a copy, in English and Hindi, of the Ministry of Finance. (Department of Revenue), Notification No. 140/83/ Central Excise dated the 5th May 1983, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-6596/83.]

THE FINANCE BILL, 1983

श्री शिव चन्द्र शा (बिहार): मेरा प्वाइंट ग्राफ ग्राडंग है।

उपसमाध्यक्ष [डा॰ (श्रीमती) नाजमा **हेपतृल्ला**ेः श्रथा क्या प्याइंट ग्राफ श्रार्डर

्रै थ्यो शिव चन्द्र झाः श्राप फाइनेंस विल पर मेरा प्वाइंट सून लें। इस पर डिसकशन 209 RS--9

नहीं हो सबका है। इसे रोका जाए। मैं रूल्स के मुताबिक बता रहा हूं। उपसमाध्यक्ष (इा० (श्रीमती) नाजमा हेपत्ल्ला : वयां .?

श्री शिव चन्द्र शा: मेरा कहना है कि यह श्राह्मट आफ श्रार्हर है। मेरा बात तो सुन लें।

उपसमाध्यक्ष [ढा॰ (श्रीमती) नाजना हेपतुल्ला] = उनको मुव तो करने दाजिए मितर प्याइंट ग्राफ ग्राडंर लाइये। बिना मव किए प्वाइंट भाफ ग्राडंर कैसे ला रहे हैं।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE PATTABHI RAMA RAO): Madam, I beg tb move:

"That the Bill to give effect *• the financial proposals of the Central Government for the financial year 1983-84, a» passed by Lok Sabha, be taken into consideration.

Madarn, the salient features of the more important proposals contained in the Bill have been explained in the Finance Minister's Budget speech. The details of the proposals have been set out in the Explanatory Memorandum circulated alongwith the Budget papers. I would, therefore, not like to take the time of the House by going over same ground again. The Bill has now been before the honourable Members for over 2 months. During the general discussion on the Budget and also thereafter, honourable Members from both the Houses have made useful suggestions in regard to the provisions contained in the

A number of suggestions were also made by the representative organisations, economists, tax experts and others. I would, like to warmly thank the honourable Members and after*

[Shri Pattabhi Rama Rao]

for their great, useful and constructive suggestions regarding the provisions of the Bill. After a careful consideration of these suggestions, the Finance Minister moved certain amendments to the BiH in the Lok Sabha which have been accepted and incorporated in the Bill as passed by the Lok Sabha. I shall, at this stage, confine my observations train && ges which have been made to some oi the important provisions of the Bill during its consideration by the Lok Sabha.

Honourable Members will recall that the Bill contained a provision for the disallowance in the computation of taxable profits of an amount equal to 20 per cent of the aggregate expenditure incurred by tax-payers, including companies, under *the specified heads. This measure was introduced so that all possible economics could be exercised in certain categories of avoidable expenditure and more resources thereby become available for investment. Under the Bill as passed by the Lok Sabha, expenditure on travel by rail motor-car, ship, powered craft or aircraft has been excluded from the ambit of the proposed disallowance. This modification will be of particular benefit to the consultancy firms, certain professions and industry, where travel is a significant portion of essential business expenditure In our vast country. Further, in order to avoid possible hardships from the proposed measure in the case of small businesses the relevant provisions, as originally introduced, have been modified to provide the disallowance o,f 20 per cent would be made only in respect ot aggregate expenditure under specified heads in excess of Rs. 1 lakh.

While withdrawing the tax concession under section 33B of the Income-Tax Aot relating to grant of weighted deduction with reference to expend-' ture incurred bn IfpecIfled activities in cflraseetfon wtfiBT export*, Hte Bill

had proposed a new tax concession with reference to incremental export turnover. This new tax concession, namely, section 80 HHC has been liberalised and the Bill now provides that, in addition to the deduction in an amount equal to five per cent of the incremental export turnover admissible under the Bill as introduced, Indian exporters would also be entitled to a further deduction equal to one per cent of the export turnover of the relevant year.

It had been represented that some companies were doing useful work in the field of rural development and the withdrawal of rural development allowance, proposed in the BiH, would adversely affect the work carried on by the corporate sector. Having regard to the continued need for the involvement of the corporate sector in rural development, it has been decided to continue the existing provision relating to deduction in respect of expenditure directly incurred by companies and co-operative. societies on approved programmes of rural development. The provisions of the Bill have been modified accordingly.

However, Madam, with a view to ensuring that the tax concession is allowed only in respect of expenditure incurred on rural development programmes *oi* high priority, the Bill now provides that the prescribed authority shall not grant approval to any programmes of rural development unless the programme falls within the class or category of programmes of rural development specified i_n this behalf by the Central Government.

A slight modification has also been made in the proposal relating to section 35 CCA of the Income-Tax ' which provides for a deduction in respect of donations to voluntary agencies for carrying out approved programmes of rural development. Wtrile withdrawing this concession, the Bill contains provisions to secure fhat donations to on-aoin^ programmes

Although Section 35 CCA of the Incometax Act is not being continued except in relation to donations made to on-going programmes the BiH provides that donations made to a rural development fund set up and notified by the Central Government in this behalf would be eligible for tax exemption. It has since been decrdejj that the fund would be called the National Fund for Rural Development. Donors to the Fund eould indicate their preference for area, locality and the rural development programme for which their donation is to be used, as also the voluntary agency through which the programme mav be implemented. Their wishes in thig regard will be respected as far as possible.

The Bill as introduced sought to withdraw the special deduction allowed in' respect of profits and gains from business of livestock breeding or -poultry or dairy farming The agricultural community engaged in these activities had pointed out that withdrawal of this concession may parti-cularly affect smaller business. On » consideration of these representation, 'it has bee" derided tn continue this tay concession in a modified form with reducer) benefit to those in thehigher income brackets. Under relevant

provisions of the Income-tax Act, a person deriving profits from the business of livestock breeding or poultry or dairy farming, is entitled at present to a deduction in the computation of his taxable income; or an amount equal to onefifth of the aggregate profits derived from such business, or Rs. 15,000 whichever is higher. However, in computing the deduction in a case where the profits derived from the business of poultry farming exceed Rs. 75,000, the excess ignored for the purpose of this deduction. Instead of discontinuing the existing concession, the Bill as passed by the Lok Sabha reduces the quantum of deduction from onefifth to 15 per cent of the profits from the business of livestock breeding or poultry .or dairy farming. Where the profits from the business of poultry farming exceed Rs. 1 lakh, such excess will be ignored for the purposes of the deduction under this provision. Hence the maximum deduction in respect of profits from the business of poultry farming will be limited to Bs. 150nn as tiresent.

1983

The BiH as passed by the Lok Sabha has also made certain modifications in the provisions relating to taxation of charitable and religious trusts. The Bill, as introduced, contained provisions for taxation of business profits derived by all religious or charitable trusts and institutions. With a view to mitigating from the taxation of profits derived by institutions for the blind, handicapped, orphans, widows, etc. from the sale of articles made by their inmates, the Bill as amended provides that profits derived by an institution would be exempted in cases where fhe work in- connection with the business is mainly carried on by beneficiaries- of the institution. It will, however, be necessary for the institution to maintain separate books of account in resnect of such business. Under the provisions of the Bill business profits would have been chargeable to tax even in cases where he charitable or religious trust or institution had been notified by the Central

Government under section 10(23C) ol the Income-tax Act. Trusts and institutions are notified under this provision only if the Central Government is satisfied that certain tests laid down in this behalf in the law are satisfied: It had been pointed out that the effect of the provision in the Bill would be that reputed religious and philanthrophic institutions notified by the Central Government would be chargeable to tax even in respect of the surplus arising to them from certain activities incidental to their day to day functioning. In fact, apprehensions had been expressed that even the sale proceeds of prasadam received by the reputed temples would become chargeable to tax. With a view to avoiding such results in the case of notified trusts and institutions of repute the provision in the BiH for the taxation of business profits of notified trusts and institutions has been deleted. It has been pointed out that sometimes institutions set up wholly for public religious purposes take up publication and sale of books as a part of their normal activities. Even though profit-making is not their objective, some surplus may accrue to them from the sale of such publications. With a view to exempting the small surplus in such cases the BiH has been amended to provide that profits derived by trusts and institutions wholly for public religions purposes would be exempt from tax in cases where the profits are derived from the business of printing and publication of books or publication of books. As such religious trusts and institutions may derive some profit from certain other activities also, power has been conferred on the Central Government to notify other kinds of business activities profits from which would be exempt from tax. The proposed exemption would, however, be available only if separate books of account are maintained in respect of such business. The effect of the provisions in the Bill would have been that persons making donations to trusts and institutions which derive even a part of their income from business activities would

not be entitled to tax exemption in respect of such donations even though the business income would have been taxed fully. With a view to avoiding such a result, the Bill has been amended to provide that such donations would continue to be exempt from tax if the trust or institution maintains separate books of account in respect of its business activities and donations received by it are not used for the purposes of its business. The trust or institution would also be required to give a certificate to the done to the effect that it maintains separate books of account in respect of its business and that donations received will not be used by it, directly or indirectly, for purposes of its business.

1983

Certain modifications have also been made in the provisions relating to the new investment pattern of trust funds. Under the Bill, the proposed investment pattern would not have applied in relation to assets constituting the original corpus of the trust as on 1st June, 1973. This provision has been modified to provide that assets, including eouity shares, constituting the corpus of the trust, in contradistinction to the original corpus, as on 1st June, 1973, would be exempt from the proposed investment pattern. This exemption would, however, apply only in relation to corpus comprising of assets which are donated to the trust and not in relation to the assets purchased by it.

Under the Bill, Madam, a trust which has other sources of income besides profits and gains of business was also required to adhere to the new investment pattern failing which it would have forfeited tax exemption even in relation to its income from other sources. As it may not have been fair to impose this discipline of the new investment pattern in relation to the after-tax profits of a trust or institution, the Bill has been amended to provide that the proposed investment pattern will not apply in relation to the business profits of a trust or institution for the assessment year 1984-85 and subsequent years. However, this

relaxation would be allowed only if the trust or institution maintains separate books of accounts in respect of its business.

Finance Bill,

I would not like to take the time of the hon. Members in explaining the other modifications which are of relatively lesser importance, as also certain other amendments to the Bill which are of a drafting nature.

The Finance Minister has already announced certain modifications of the original Budget proposals relating to indirect taxes during the consideration of the Finance Bill in the Lok Sabha. These were mainly meant to benefit the small manufacturers of specified goods.

The general scheme of small scale exemption was modified in this year's Budget. While increasing the upper limit of the exemption from Rs. 15 lakhs to Rs. 25 lakhs, the limit of full exemption was reduced from Rs. 7.5 lakhs to Rs. 5 lakhs. Many representations were received after the Budget against this reduction. During the discussions on the Budget proposals, many hon. Members had also expressed concern about this reduction. Since then, the full exemption limit has been raised to the pro-Budget level of Rs. "7.5 lakhs. However, the upper limit of the exemption has been retained at the revised level of Rs. 25 lakhs. This measure which involves revenue loss of Rs. 5.5 crores in a full year will benefit a large number of units.

The full exemption limit of Rs. 7.5 Iakhs was reduced to Rs. 2.5 lakhs in the case of small scale manufacturers of cosmetics and toilet preparations. Many representations were received against this reduction. Consequently, the full exemption limit was increased from Rs. 2.5 lakhs to Rs. 5 lakhs. The revenue implication of this measure is a loss of Rs. 75 lakhs

Hon. Members will recall that alu-ninium pipes used in sprinkler equipments for irrigation were fully exempted as part of the Budget proposals.

This exemption has reportedly resulted in an unequal benefit to aluminium pipes manufactured by extrusion process and welding process. To ensure that the exemption announced in the Budget did not result in unequal benefit to pipes manufactured by different processes, a reduction of duty amounting to Rs. 275 per tonne has been allowed for aluminium strips used for making such pipes by welding

1983

The basis of duty on paper and paper board was changed from ad valorem to ad valoremcum-specific in

last the Budget, as tax 3' P.M. avoidance Measure. It was represented thai the new duty rates in respect of cheaper varieties of straw board and mill board had resulted in marginally higher incidence of duty. A reduction of duty on such mill board and straw board-ranging from Rs. 50 to Rs. 150 per tonne has since been given. The revenue loss on this account is of the order of Rs. 90 lakhs. The scheme of concessional rate of duty for small paper mills using unconventional raw materials has also been liberalised

In this year's Budget prepared or preserved foods and food products were exempted from that part of the excise duty as was relateable to the cost of the containers. It has been represented that this exemption eould be enjoyed only where the finished food products paid central excise duty. For the purpose of giving relief also to some specfied food products which are not required to pay any duty, exemption of the duty payable on metal containers used in such exempted specified food products, namely, baby foods, milk powder and ghee, has been allowed. This proposal will mean revenue sacrifice of Rs. 3 crores annually.

Pressure cookers were exempted from excise duty as a part of this year's Budget proposals. Exemption of duty has since been given also in respect of the specified parts of pressure cookers, namely cooker body, lid and vent weight. This exemption does not involve any significant revenue sacrifice.

[Shri Pattabhi Rama Rao]

I am confident that the hon. Members would lend their support to the Bill as passed by the Lok Sabha.

Finance Bill,

Madam, I move that the Finance Bill, 1983 as passed by the Lok Sabha, be taken into consideration.

The question was proposed:

श्री शिव चन्द्र झा: उपसमक्ष्यक्ष महो-दया मेरा पाइन्ट आफ आईर है। आप पहले उसकी मुन लोजिए। खंकि महोदय ने बहुत सी बातें सदन में रखा दी हैं, इसित्ये रूल को किताब में जाने की जरूरत नहीं है। अभी इन्होंने जो कुछ पढ़ा है उसी से मैं अपनी बात उठाना चाहता है। मंत्री महीदय ने कहा कि कुछ संगोधन फाइनेंस बिल में किये गये हैं उनकी इंक्लड कर दिया गया है। अखबारों में भो बातें आई है। करोड का कंसीकन किया गया है। उसके बारे में कुछ नहीं कहना चाहता है। जहां-जहाँ पर किया गया है ठोक हो किया गया है। लेकिन एक मुद्दा है और वह नान-रेजिडेन्टस इवेस्टमेंट का है जिसके बारे में इन्होंने अपने कित विधेयक में कुछ भी नहीं कहा है । इन्होंने अपने वित्त विधेयक में उस सम्बन्ध में भी नहीं कहा है। इन्होंने अपने इंट्रोडक्यन में यह कहा -है कि रिजर्व बैंक को गाइडलाइस्स के लिये दे दिया गया है . . (ब्यबधान) । में समझता हं कि यह साइड दैक करने का वरोका है। इसलिये में मंत्री महोदय से इस संबंध में जानना चाहता है । यहां क्लाज 36

You have said about the non-resident Indians but you have not included the provision concerning the shares of nonresident Indians. It could have been specified . in this clause, as you have announced in your speech, not more than 5 per cent. You have given guidelines to jhe Reserve Bank also but it

has not been included in the Finance Bill. This means that you want to keep the House and the country in the dark. You do not want to implement your own assurance. I do not know whether you are going to make amendments in this House. If that is so, there is going to be a constitutional difficulty. The matter will be complicated because then it will have to go to the other House. That will be the situation. So, may I know why it was not included in page 27 of the Finance Bill? If you had done this, the entire House and the entire country would have known it that they can buy not more than 5 per cent of the shares. After all you have issued the guidelines only. Why was it not done here also? What was the difficulty, what was the constitutional difficulty?

1983

THE VICE-CHAIRMAN (DR. (SHRI MATI) NAJMA HEPTULLA): There is no point of order. Dr. Mahabir Prasad.

SHRI SHIVA CHANDRA JHA-Madam, why it was not done? I want to show that they want to keep 'he country and the House in the dark. They do not want to translate their own assurance into action. This was the first opportunity when you could have, shown to the, country that the assurance you are giving in Parliament is going to be translated into action, as you have done concerning other concessions.

THE VICE-CHAIRMAN (DR. (SHRI-MATI) NAJMA HEPTULLA): Please sit down. It will be very nice of you.

SHRI SHIVA CHANDRA JHA: This cannot be discussed unless he gives an assurance or clarifies the situation.

THE VICE-CHAIRMAN (DR. (SHRI-MATI) NAJMA HEPTULLA): That is all right. Yes, Dr. Mahabir Prasad.

डा॰ महाबीर प्रसाद (विहार): मही॰ दया, वित्त विधेयक पर मैं ग्रपनी वात गुरू करूं, मैं यह अरूरी समझता हूं कि सरकार के आंकड़ों के जाल में फसने

से पहले जिन आंखों से मैंने हिंदुस्तान को देखा है, हिन्दुस्तान के गांवों को देखा है, उनकी गरीबी देखी है, और जहां तक मैंने उनको समझने की कोणिश की है, उस के बारे में सदन को बताऊं और मैं सरकार का ध्यान भी इस और आकृष्ट करूं।

269

पहले जब कि मैं अपनी बात शुरू करू, मैं कहना चाहता हूं कि हिन्दुस्तान आज एक अत्वधिक गरीब देश हैं। सरकार जितनी भी डींग हांक ले, सरकार अपनी जितनी भी वकालत कर ले, परन्तु स्थित यह है कि हिन्दुस्तान दुनिया के गरीब देशों में है, गरीबतम देशों में से। अभी 6 महीने पहले एफ० ए० ओ० की रिपोर्ट प्रकाशित दुयी थी जिसमें लिखा था कि: India is the poorest country in the world—not one of the poorest countries but the poorest country in the world.

हिन्द्स्तान की सरकार शेखी बघारती है कि हमने तरक्की की है, हम बिकास करते रहे हैं, हिन्दुस्तान को हमने धमीर बनाने की कोशिश की है और अमीर बनाया भी है। लेकिन मैं जब हिंदुस्तान को माज देखता हं और पिछले हिन्द्स्तान की ग्रोर देखता हूं तो मुझे लगता है कि कोई बहुत फर्क नहीं हुआ। कुछ थोड़े से मददों में भले ही कुछ विकास हम्रा हो लेकिन पूर्ण रूप में हिन्दुस्तान का विकास नहीं हम्रा । 1917 में महात्मा गांधी विहार के चम्पारन जिला गये थे। वहां उन्होंने कुछ श्रीरतों को देखा जो विद्यापीठ में थीं, पाठशाला में थीं। उन्होंने बा से कहा कि ये औरतें इतना गन्दा कपड़ा क्यों पहनती हैं, ये इन्हें साफ क्यों नहीं करती। उन्होंने वा से कहा कि उन ग्रीरतों से पछ कर बताओं कि ये कपड़े क्यों नहीं साफ करती हैं। अगर गरीब हैं तो कम से कम कपड़े साफ तो रख सकती हैं । लेकिन वा ने उनसे पृछकर महात्मा गांधी को बताया कि उन औरतों के पास एक ही

साडी है, वे कैसे नहायें, कसे उसे खोलें और कैसे साफ करें। जब हम 1917को उस गरीबी को देखते हैं ग्रौर 6 महीने पहले जो एफ० ए० ग्रो० ने रिपोर्ट दी, उस रिपोर्ट में भी यह बताया गया है कि हिन्द्स्तान दनिया का गरीबतम देश है और उसकी अपनी स्थिति निरन्तर नाचे की ग्रोर जा रही है। कोई फर्क नहीं है 1964-65 में जहां यह दूनियां में 73वें नंबर पर था, 1973 में इसका स्थान 103 हो गया, 1976 में 111 हो गया, 1981 में यह 125 पर ग्रा गया ग्रीर समवतः ग्राज वह 126वें स्थान पर होगा । क्या यही विकास का ग्राधार है, क्या यही विकास की स्थिति है कि हम ऊपर जाने को बजाय नीचे की ग्रोर जाते रहें ग्रौर हम यह दावा करें, हम यह घोषणा करें कि हम ग्रमीर होते चले जा रहे हैं, हम विकास कर रहे हैं ? ग्रापमे थोड़े से तकनीको मामलों में विकास करने की कोशिश की है। क्या विकास हुन्ना है ? लेकिन इस देश के प्रधान मंत्री पंडित जवा-हर लाल नेहरू ने ग्रपने मरने से 6 महीने पहले यह स्वयं कहा था कि उन्होंने देश को जिस ढंग से बनाना चाहा था, उन्होंने उसको ठीक से नहीं बनाया । उनकी नीति गलत हो गयी थी। 11 दिसम्बर, 1963 को उन्होंने संसद में भाषण देते हुये कहा था "मैं महात्मा गांधी के दिष्टकोण के प्रति अधिकाधिक विचार करने लगा हं। मैं पूर्णतया ब्राधनिक मशीन का प्रशंसक हुं ग्रीर में सर्वोत्तम मशीनरी ग्रीर सर्वोत्तम तकनीके चाहता ह । यद्यपि, हमने तीवता से बाधनिक यग में कदम बढ़ाये हैं फिर भी भारत में तथ्य यह है कि हमारे देश के अनेक लोगों को इससे लाभ नहीं हुआ है और काफी समय तक वे इससे लाभ नहीं उठा सकेंगे। इसलिये कोई अन्य तरीका खोजना है ताकि वे हमारे उत्पादन में भागीदार हों सकें चाहे आधनिक तकनीक की तलना न

[डा० महावीर प्रसाद]

प्रत्पादन के श्रौजार अच्छे न हों।" यह हिन्दस्तान के प्रधान मंत्री जिन्होंने 17 साल तक इस देश में हुकुमत की उन्होंने इसको स्वीकार किया था किन्तु मुझे श्रफसोस है कि उसके बाद जो उत्तराधि-कारी हए हैं उन्होंने अनुभव का लाभ महीं उठाया है। मैं यह कहना चाहता ह कि बरीबी है क्या? योजना भ्रायोग ने उसकी व्याख्या की है और उसने कहा है कि जो हाब से काम करता है, जो नान-इंटेलेक्च्यल काम करता है और खाने के लिये जिसको 2250 ग्राम केलोरीज नहीं यिलती है, वह गरीब है। मैं पुछना चाहता इं कि ऐसे लोग हिन्दुस्तान में कितने हैं? इसी सरकार के एक मंत्री श्री नारायण दत्त तिवारी जी ने कुछ दिन पहले बताया $oldsymbol{q}$ ा कि इस देश में 49% लोग गरीबी की रेखा के नीचे हैं। वास्तविक स्थिति यह है कि 65-66 प्रतिशत लोग गरीबी की रेखा के नीचे हैं जिन्हें भर पेट खाना नहीं मिलता है। मेडीकल एक्सपर्ट ने यह बताया है कि एक ग्रादमी को स्वस्थ रहने के लिये 284 ग्राम दूध मिलना चाहिये। जो उसे खाना चाहिये स्वस्थ रहने के लिये कम से कम 284 ग्राम दूध पीना **चाहिये,** उतना तो अभी श्राप छोड़ दीजिए किसी को दूध नसीब नहीं होता परनत आज जो गरीबी के रेखा की नीचे लोग रहते हैं ग्राजादी के इतने वर्षों के बाद भी क्या हमने उसके स्तर की ऊपर उठाया है क्या उसको हमने आगे बढ़ाया है। क्या हम उसे उस स्थिति में लाये हैं जिसमें उसे भरपेट खाना मिल सके लेकिन हम निरन्तर यह कहते था रहे हैं कि हमने तरक्की की है, देश को विकास की ग्रोर ग्रागे बढ़ाया है। महोदया, मैं कहना चाहता ह कि ग्राज इस देश में सिर्फ गरीब लोग हैं, यह बात काफी नहीं है दर्दनाक और शर्मनाक बात यह है कि भाज देश के बच्चे ग्रन्धे हो रहे हैं,

उन्हें खाना नहीं मिलता, खुराक के अभाव में उनका जिंदगी बरबाद हो रही है। वे भन्धे हो रहे हैं। ऐसे लोगों की तादाद लगभग 7 लाख है। सात लाख बच्चे ग्राज भोजन के अभाव में अन्धे हो रहे हैं। हमने उनकी तरफ कोई ध्यान नहीं दिया है। उनके ग्रन्धेपन को दूर करने के लिये जिससे कि वह अन्धे न हो सकें आगे आने वाली सन्तानें भ्रन्धी न हों सकें, हमने इसकी तरफ कोई ध्यान नहीं दिया है । हम भ्रपनी नीति और अपने विचार में कोई परिवर्तन नहीं करना चाहते। हम यह कहना चाहते हैं कि इतने दिनों के बाद यहां पर लोगों की गरीबी बढ़ती चली गई है। लोगों का जीवन स्तर घटता चला गया है। बच्चे भ्रन्धे होते चले जा रहे हैं और हिन्दूस्तान के लाखों गांधों में पीने के पानी की व्यवस्था नहीं हुई। जहां हम दूसरी चीजें नहीं दे सकते, तो पीने के पानी की व्यवस्था भी नहीं कर सकते तो हम जो लोगों से कर वसूल करते हैं, जो कर खेते हैं वह किस के हक में खर्च करना चाहते हैं। मैं यह कहना चाहता हं कि जब लोगों को पानी नहीं दे सकते, जब लोगों को भोजन नहीं दे सकते, ग्राप जब बच्चों को बचा नहीं सकते, उनको श्रन्धा बनाने से रोक नहीं सकते, तो फिर यह जो कर वसूल करते हैं जो जनता से पैसा लेते हैं वह किसके हक में ग्राप खर्च करना बाहते हैं। यह नीतिगत फर्क है। नीतिगत फर्क यह है कि यह पैसे थोड़े से लोगों को शाना-शौकत को बढ़ाने में खर्च किए जाते हैं, यह पैसे थोड़े से लोगों की माली हालत सुधारने में खर्च किये जाते हैं। लेकिन बहसंख्यक समाज के लोग जो मांबों में बसते हैं, उनकी तरफ आपका ध्यान नहीं होता । तो शहर बसाये जाते हैं और गांव उजाडे जाते हैं ग्रीर थोड़े से लोगों को सुखी बनाया जाता है, अधिसंख्यक लोगों को गरीब बनाया जाता है ग्रीर गरीवी की स्थिति में उसे पहंचाया जाता है। जहर और गांव, अमीर और गरीब.

के बीच की खाई बढ़ती हो चली जा रही है और हम इस बात को महमूस भी नहीं करते, सोचा भी नहीं करते हैं। महात्मा गांधी ने कहा था कि शहर गांदों पर श्राक्षित होते हैं लेकिन स्थिति ठीक उल्टी है । ग्राज गांवों पर महरों का ग्राश्रय नहीं है बल्कि गांदों के लोग गांव छोड़-छोड़ कर शहर अपने लगे हैं। महात्मा गांधी ने कहा या "शहर गांवों पर ग्राश्रित रहते हैं। शहर के लोग अमेरिका और जापान मे बड़े-बड़े उद्योगों के लिये दलाल या कमीक्रन एजेंट हैं। कहरों के लोगों ने रुपया ऐंठने में इन देशों के साथ सहयोग किया है।" उन्होंने आगे कहा "मेरा यह विश्वास अनुभव पर ब्राधारित है कि भारत प्रतिदिन गरीब होता जा रहा है उसके पैरों और टांगों में रक्त संचार समभग बन्द हो गया है और यदि हमने इनकी देखभास नहीं की तो यह देश लड़खड़ा कर बिर जायेगा" यह महात्मा गांधी ने कहा था, जिस महात्मा गांधी का नाम हम लेते ग्रधाते नहीं हैं। लेकिन हम उनकी बातों पर श्रमस करना नहीं चाहते हैं। महात्मा गांधी जी ने जो बार्त बताई, स्वयं पंडित जवाहर लाल नेहरू ने 1963 में महसूस किया कि महात्मा गाँधी का नीति पर चलकर इस देश को हम ग्रागे बढ़ा सकते हैं। मतलब शहर से ऋधिक गांदों पर ध्यान देना होगा । शहरों की उपेक्षा की बात मैं नहीं कहता लेकिन बांव की उपेक्षा नहीं की जा सकती है। गांवों पर हमें ध्यान देना होगा। लेकिन ऐशा नहीं किया गया ग्रीर फल यह हो गया कि (समय की घंटी) महोदया, ग्रभी हो...

Finance Bill,

उपसमाध्यक्ष (डा॰ (धोमती) नाजमा हेपतुस्सा] : चार मिनट बाकी हैं। डा० महा**दीर प्रसाद**ः कीसे महोदया। उपसभाष्यक्ष [डा० (श्रीमती) नाजमा हेपतुल्ला]: 15 सिनट ग्राप के हैं।

डा० महाबीर प्रसाद : महोदया, 1980 में जब कादम्बिनी के पत्न कार ने खान प्रस्दुल गक्कार खान से पृष्ठा था तो उन्होंने बतलाया था कि वे इस बात से प्रभावित नहीं हुए कि भारत ने ग्रौ-द्योगिक भौर तकनीकी उन्नति की है। उनका कहना था कि शहरी क्षेत्रों के **कुछ ही लोगों तक इसका लाभ पहुंच** पाया है । इस देश श्रधिकांत्र लोगों को, गरीबों को कुल मिला कर श्रधिक लाभ नहीं हम्रा है। इन गांवों की वर्तमान दशाम्रों को देखक र ग्रत्यधिक दुखी हुए जो कि कुक्तों के रहने के लिए भी उपगुक्त नहीं है।

1983

महोदया, मैं ग्रागे कहना चाहता ह कि ऐसी दक्षा क्यों हो गयी ? मैंने बतलाया आपको कि उन्ही दिशा में हुमारी नीति चलती रही है। हमने खेती की तरफ ध्यान नहीं दिया, गांवीं की तरफ ध्यान नहीं दिया श्रीर उसका परिणाम यह हो गया कि क्राज देश को जहां हम विकसित करने की कोशिश कर रहे थे वहां उसको हम विकसित नही कर सके। महोदया, हमारी प्रथम पंचवर्षीय योजना जांडाः परमानंद, डा० सी० एन० वकील ग्रौर दूसरे ग्रथंशास्त्रियों की देख रेख में बनी थी, जिस समय सरदार वल्लभ भाई पटेल जोवित थे, तो हमने उसमें उनबन्ध किया था कि खेती पर 37 प्रतिशत खर्च करेंगे ग्रौर उद्योगों पर पाच प्रतिशत रुपया खर्च करेंगे । लेकिन जो दूसरी योजना वनी वह डा० महालनवीस ने बनाई थी, जो साम्यवादी थे या जो कुछ भी रहे हों तो उन्होंने इसकी दिशा उलट दी और खेती पर 37 प्रति-शत से घटा कर 21 प्रतिशत कर दिशा श्रौर उद्योग पर पांच प्रतिशत से बढ़ाकर 33 प्रतिशत कर दिया । यह फर्क हो गया श्रीर इससे हम उन लोगों को लाभ नहीं पहुंचा सके जिन लोगों को हम लाभ

पहुंचाना चाहते थे श्रीर हालत श्रब इस स्थिति में पहुंच गयी है कि हिन्दुस्तान श्राज दुनिया में गरीबतम देश है।

6ठी योजना में खेती पर 5,695 करोड़ रुपया ग्रीर उद्योग पर 19095 करोड रुपया खर्च हो रहा है ग्रीर यह अन्तर एक सौ और तीस का है। जहां उद्योग पर सौ करोड़ रुपया खर्च करते हैं वहां हम खेती पर सिर्फ 30 रूपया खर्च करते हैं। जबकि महोदया, खेती पर 72 प्रतिशत लोग लगे हुए हैं श्रोर उद्योगों में 10 प्रतिशत । विडम्बना तो यह है महोदया, कि राष्ट्रीय ग्राय में बेती से 45 प्रतिशत का भाग मिलता है। खेती से 45 प्रतिशत भाग राष्टीय प्राय का सरकारी खजाने में कन्ट्रीब्युट किया जाता है, वहां उद्योगों से सिर्फ 16 प्रतिशत । लेकिन हम खर्च करते हैं ठीक उल्टा। हम खेती पर कम खर्च करते हैं जैसे मैंने फिगर्स से बताया ग्रीर उद्योग पर ज्यादा खर्च करते हैं। महोदया, मैं यह भी ग्रापसे कहना चाहता हं . . . (समय की घंटी) मझे पांच मिनट और दीजिए।

उपसभाध्यक्ष [डा० (श्रीमती) नाजमा हेपनुस्ला]: नहीं, ग्राप पांच मिनट ग्रीर लेंगे तो पार्टी के टाइम से कट जायेगा ग्राप उनसे बात कर लीजिए। ग्राप भने ही पूरा टाइम ले लीजिए।

डा॰ महाबीर प्रसाद : महोदया, मैं यह कह रहा या कि हमने ऐसी व्यवस्या की जिसके मुताबिक हमने खेती पर कम खार्च किया। जबिक खेती से राष्ट्रीय प्राय में बहुत पैसा मिलता रहा, हिस्सा मिलता रहा, लेकिन हमने उसकी उपेक्षा की । ग्रंग्रेज जब हिन्दुस्तान में श्राए थे, महोदया, उस समय 50 प्रतिशत लोग खेती में 25 प्रतिशत हैंडीकापट और 25 प्रतिशत लोग दूसरे धंधों में थे। लेकिन 1931 में 74 प्रतिशत हैंडीकापट में लगे हुए थे, 1955-56 के सैम्पल सर्वे को देखेंगे, तो पता लगेगा कि 150 लाख ग्रादमी उद्योग में थे, जिसमें 68 प्रतिशत घरेलू उद्योग में थे, एक करोड दो लाख ग्रादमी कुटीर उद्योग में थे।

1983

1971 की जनगणना के अनुसार सिर्फ साढ़ें तिरसठ लाख आदमी घरेलू उद्योग में रह गये । ये सारे के सारे काम जीन कर टाटा, विड्ला जैसी वड़ी कम्पनियों को दे दिये गये और हिन्दुस्तान के अधि-संख्यक लोगों को बेकार बना दिया गया ।

महोदया, भ्राज इस देश में चार मिलियन हेक्टर जमीन सिंचित पड़ी हुई है, जिसको सिंचित करने में 2800 करोड़ ध्पया खर्च किया गया लेकिन उस जमीन का कोई उपयोग नहीं हो रहा है भ्रीर इस ढंग से हम यह देखते हैं कि सरकार ने गांवों की उपेक्षा की है।

दुनिया के दो एक्सपर्टन का उद्धरण, मैं देना चाहुंगा---

"णिकागो विश्वविद्यालय, समरीका के थियोडोर गुल्ज और वैस्ट इंडीज में जन्मे प्रिसटन के विटिर्ण नागरिक सर आर्थर लुईस, जिन्हें 16 सक्तूबर, 1979 को सर्थ-णास्त्र में एक अर्थ णास्त्रों के दुस्वप्त के शोध पर 1979 में नोबेल पुरस्कार मिला था । वह शोध कार्य था—विकास-णील देशों की श्रीद्योगोकीकरण करने की समस्याएं और उन्होंने यह निष्कर्य निकाला कि इषि के क्षेत्र में की गई लापरवाही कई विकासणील देशों में मद्भिम प्रगति के लिए उत्तरदायों है।

277'

वहीं नोबेल पुरस्कार कमेटी के सदस्य ग्रसर लिंडबेक ने कहा कि जहां राज-नीतिज्ञों की णिक्त ग्रीर नियंत्रण बनाए रखने में रूचि होती है, वहां किसान कार्यदक्षता में ही रूचि रखता है।

लिंडबेक ने आगे कहा है कि —

"शहरों में लोकप्रियता प्राप्त करने के लिए खाद्यान्न के मूल्यों को कम करने वाली नीतियों के लिए राजनीतिओं की आलोचना की जिससे कृषि के मुल्यों में कमी आ गई है। किसानों के लिए विस्तार करने अथवा निर्देश करने के लिए कोई प्रोत्साहन नहीं दिया गया है।"

यह उनकी मान्यता थी।

उन्हीं दोनों विद्वानों ने कहा था —

"उन दोनों ने तीसरे विश्व की उन नीतियों
की प्रालोचना की जिन्होंने बड़ेबड़े संयंत्रों की स्थापना का समर्थन
किया था । उदाहरण के लिए,
स्टील, ग्रीर एयरलाइन्स कम्पनियों की
ग्रालोचना की जो ग्रपने बड़े बड़े उद्यमों
ग्रीर उद्योग के पक्ष में कृषि से धन
लिया करती हैं।"

महोदया, में यह कह रहा था कि हमारे सारे रिसोर्सेंग जो धन के रहे हैं, हमने सारे का (समय की घंटी) सारा पैसा बड़े उद्योगों पर खर्च किया और कृषि पर नहीं किया; हमने सारा पैसा उद्योग पर खर्च किया और गांवों के अधि-संस्थक के, विकास पर जो खर्च करना चाहिए था, वह नहीं किया।

महोदया, जहां एक तरफ नीति उलटी है, वहां दूसरी तरफ स्थिति यह भी है, कि हम आज ऐसी स्थिति में पहुंच गये हैं कि जितने भी पैसे इमारे पास है, उसका हमने सही ढंग से उपयोग नहीं किया है। खेती पर जो हमें खर्च करना चाहिए था, उसके बीच में सरकार की नीति बहत साफ साफ नहीं रह गई है। उसने कोई ठीक स्थिति कायम नहीं की. बल्कि जो ग्रधिसंख्यक गरीब किसान थे, उनके हक में कोई ऐसी नीति या योजना नहीं बनाई जिससे कि उनको लाभ मिल सके क्योंकि माइकल लिपटन ने ग्रपनी पुस्तक "एग्रीकल्चर": ग्ररबन बायस ए॰ड रूरल प्लानिग" में ठीक ही लिखा है: "भारतीय कृषि-नीति से बहुत विरोधाभास प्रकट होता है। कृषि के लिए समर्पित कुल योजना संसाधनों का भाग सभी चारों योजनायों में कम होता गया है फिर भी श्रायोजक कृषि के महत्व पर जोर देते हैं, वे ग्रपर्याप्त निवेशों की व्यवस्था करके उच्च लक्ष्यों की प्राप्ति पर जोर देते हैं। इस विरोधाभास का स्पष्टीकरण भारतीय योजना के महरी रूप ग्रौर भारतीय सामाजिक-ग्राधिक प्रणाली में निहित है। श्रीद्योगिक नियोक्ताश्रों का शहरी विशिष्ट वर्ग ग्रीर संघबद्व कर्मचारियों तथा उनके ग्रामीण वन्धग्रों सहित नगरोन्म्ख बड़े-बड़े किसानों ने भ्रायोजकों भीर नीति-निर्माताओं को ग्रधिक प्रभावित किया है ग्रीर इस प्रकार निर्मित नी ति ग्रधिकांश-तया इस महान गठबंधन के हित को साधती है। अभिक्षित छोटे-छोटे किसानों के विशाल असंगठित बहमत को स्नवाई नहीं होती। (समय की घंटी) में एक मिनट में श्रपनी बात समाप्त करता है।

1983

खपसभाध्यक्ष [डा० (श्रीमती) नाजमा हेपतृल्ला]: ग्राप दस मिनट में समाप्त करें ग्राप ग्रपनी पार्टी का समय ले रहे हैं।

डा॰ महाबीर : प्रसाद में सिर्फ एक बात कहंगा । जहां यह नीति का दोष है, वहां दूसरी तरफ से हमने यह भी

[डा० महाबोर प्रसाद]

Finance Bill,

देखा है कि जो भी पैसा जिन मदों के लिए आवंटित किया जाता है उसका ठीक से उपयोग नहीं होता । फिजलखर्ची बढ़ती बली जा रही है और हमने देखा है कि जो आवश्यक खर्च हैं वह नहीं किये जा रहे हैं, दूसरे क्यर्च किये जा रहे हैं। उदाहरण के तौर पर एशियाड के समय--मेरे पास समय नहीं है कि मैं डिटेल में जाऊं-एक प्लेम जलाई गई जिस पर एक घंटे में तीन लाख रुपया खर्च किया गया ग्रीर 24 घंटे में 72 लाख रुपया । 18 दिन एकियाड चला, वह जलती रही, 18 दिन में उस पर 1 3 करोड़ रुपए खर्च हो गया, सिर्फ एक वलेम जलाने में हो गवा, जब कि 13 करोड़ रूपये से दूसरे काम किये जा सकते हैं। 5 लाख में ट्युबवेल बन सकता है। में बिहार की एक घटना का जिक्र करके ग्रपनी बात समाप्त करता हं। पूरे बिहार राज्य को ग्रभावग्रस्त क्षेत्र घोषित किया गया, लेकिन आज से दो महीने पहले प्रिसाइडिंग आफीसर्स की कांफ्रेंस हुई थी । उस कांकेंस में, जहां सिर्फ 30 प्रिसाइडिय ग्राफीर्सस गये थे तीन दिन में खिलाने आदि पर 1 करोड 1 5 लाख रुपया खर्च किया गया ग्रीर इसमें वह खर्चे शामिल नहीं हैं जो दूसरी मद से किये गये। एक तरक यह प्रवृत्ति है, फिजलखर्ची की, शहंशाह की-ऐसा लगता है जैसे हम बड़े शहंशाह हों, दूसरी तरफ जो गांव के गरीब लोग पहे हैं उनकी तरफ ध्यान नहीं जाता । मैं यह कहना चाहता हं कि समग्र दृष्टिकोण को रखकर आपको काम करना पहेगा ग्रीर विचार करना पड़ेगा । जब तक सन्तुलित विकास नहीं होगा, पिछडे इलाके को हम समग्र दृष्टि से नहीं देखेंगे, तब तक हम निश्चित रूप से भारत का विकास नहीं कर सकते । देश गरीब होता चला जाएना कीर जब देश गरीब होगा तो देश की गरीबी के महासमुद्र में दिल्ली, बम्बई जैसे शहर डूब जायेंगे । फिर हिन्दुस्तान का वह स्वरूप नहों दोख पड़ेगा जिसकी आप कल्पना करना चाहते हैं । इसलिए में सावधान भी करना चाहता हू कि जरा ठीक से ध्यान दीजिए, नीति को उदार वनाइये और नगर-उन्मुख नीति को बदल कर गांव-उन्मुख नीति बनाइए जिसमे देश का सही विकास हो सके । इन्हों शक्दों के साथ मैं अन्ती बात समाप्त करता हं।

1983

SHRI B. KRISHNA MOHAN: Madam Vice-Chairman, I am extremely thankful to you for giving me an opportunity to speak a few words in support of the Finance Bill introduced by Shri Pattabhi Rama Rao. At the outset, I take the opportunity of congratulating Shri Pranab Mukherjee and his team of Ministers in the Finance Ministry for the tact and imagination that they have displayed and for their pragmatic and balanced approach in shaping the economy of this country. Our party is wedded to the philosophy of removing economic disparities. Our Foreign Minister, Mr. Narasimha Rao when he was the Chief Minister of Andhra Pradesh in the year 1972 brought a revolutionary piece of legislation for the first time in the history of the country, the Land Ceiling Act of 1972. He brought that Act with the intention, with the fond hope, of removing the economic disparities and he wanted the surplus lands of the rich to be distributed to the poor. There was an agitation in Andhra Pradesh, engineered mainly by the vested interests and Zamindars, in the name of separate Andhra State and Mr. Narasimha was forced to step down from office as the Chief Minister of Andhra Pradesh. After the exit of Mr. Narasimha Rao they have started watering down many of the provisions of the Act and there were many benami transactions and the rich remained rich and still richer and the poor man remained ever poor. In the 20-point economic programme of our Prime Minister

not sufficient.

rThe Vice-Chairman (Shri Sat Pal Mittal) in the Chair]

classes, are strictly implemented. Mere

allotment of Rs. 1000o crores to the States is

1 would request the honourable Finance Minister to advise the State Governments fo constitute committees consisting of Members of Parliament and Members of the Stats Legislatures to see that the 20-point economic programme is strictly implemented. The honourable Finance Minister should see that Members of Parliament are involved in the implementation of the various economic programmes. Various State Governments have their own programmes. Particularly in Andhra Pradesh we have our own 15-point economic programme of the Telugu Desam. All the 15 points of 1he Telugu Desam are those copied from the 20 points. What they will to do is they will implement those 15 points from the funds earmarked for 20 point programme and then they say that that have implemented their own 15 point programme. For that a committee should be appointed ot Members of Parliament and Members of the State Legislature to educate the masses that the 20point economic programme of the Prime Minister is implemented in the States.

Secondly, a lot of controversy is created about investment by non-resident Indians in the business houses. Our Finance Minister made a categorical statement denouncing aU the misapprehensions and investment by ponresident Indians in the Indian business houses is a welcome feature. I hope

they will invest in different fields and increase the productive capacity and ease the balance of payments position. It is categorically stated that they can have wholly 50 per cent.

1983

As lar as development of Andhra Pradesh is concerned, it is the long cherished desire of the Andhra's to have a steel plant. They are anxious that the steel plant at Visakhapatnam should come up expeditiously. Work is going on there but not according to the schedule. In this year's budget only a sum of Rs. 187 crores has been allotted for the construction of the Visakhapatnam steel plant. This is not sufficient. I hope the honourable Finance Minister will allot more funds for the early completion of the Visakhapatnam steel plant. There are several irrigation projects in Andhra Pradesh like the Polavaram project and the Yeleru reservoir. The other day I was mentioning about the Yeleru reservoir project. I hope the Centre will give all possible assistance for the early completion of the yeleru reservoir project. If this is completed, water can be drawn from that for the Visakhapatnam steel plant. There is no developmental activity going on in Andhra Pradesh. When the present Government took charge in January, the .State was not having an overdraft of even single paisa with the Reserve Bank. After January there has been no developmental activity in Andhra Pradesh (interruptions). Tn February the State Government froze all expenditure excepting payment of salaries. The freeze was there from February to March 31. Collectors were instructed not to spend any amount on developmental activities excepting payment of staff salaries. Can he deny that? He cannot deny that. . . . (Interruptions).

THE VICE-CHAIRMAN (SHRI SAT PAUL MITTAL): Please do not interrupt him. You will have your say.

SHRI SATYANARAYANA REDDY: (Andhra Pradesh): He is making unnecessary allegations.

THE VICE-CHAIRMAN (SHRI SAT PAUL MITTAL): It is none of your business to interrupt him.

Finance Bill,

You can refute them when you speak. Kindly do not interrupt him.

SHRi B. KRISHNA MOHAN: Today, if Andhra Pradesh is self-sufficient in irrigation, in foodgrains and in electricity, it is only due to the good work done by the Congress(I) Instead of Governments. starting developmental activities instead of giving fillip to the several programmes of the previous Government, the only development work of our present Chief Minister is his action in abolishing Legislative Council, abolishing pension to former Legislators reducing the age of retirement from 58 to 55 and treating all Government officials as criminals. Is it the way to run the Government? There is a regional party in the neighbouring State of Tamil Nadu also. There the AIADMK party is giving greatest respect to the Centre and their Government is maintaining very good relations with our Prime Minister. But from morning till evening our Chief Minister is criticising our Prime Minister, Mrs. Gandhi and the Central Government. He has fooled the people ence. But I can say that he cannot fool the people for all the time. He may fool them for some time

SHRI B/SATYANARAYAN REDDY: You see the result next time.

SHRI B. KRISHNA MOHAN: Our hon. Finance Minister the other day gave statistics of income-tax dues from film stars. Huge amounts are due from several film stars. Our own Chief Minister is reported to be owing about a lakh of rupees. May I request the hon'ble Finance Minister to reopen all his income-tax cases and recover the dues accordingly?

Now 1 come to education. In Andhra Pradesh there are several colleges which have the necessary infrastrue^ tural facilities for offering post-gradu-;

ate courses. Many representations were made to the University Grants Commission to permit them to offer post-graduate courses. May I request the Finance Minister to advise the UGC or give them sufficient funds so that they can in turn come to the rescue of these different colleges and help them in starting post-graduate courses. This will benefit tens of thousands of students in Andhra Pradesh.

1983

The hon. Finance Minister is going to bring an amendment to Section 10(23-C) of the Income-tax Act. This will bring within the purview of taxation, income that accrues to the Trusts. Such an amendment will have the effect of bringing a large number of activities undertaken by Tirupathi Thirumalai Devasthanam mainly to propagate Hindu Religion and provide facilities to pilgrims within the tax network. I would request the hon'ble Minister of State for Finance, who is a great devotee of Lord Venkateswara to kindly see that the Thirupathi Thirumalai Devasthanam is exempted from this.

Mr. Vice-Chairman, I thank you for giving me this opportunity to express my views. With these words. I support the Bill.

SHRI NIRMAL CHATTERJEE: Sir, the first comment that I wish to make on this Finance Bill, as in the case of the Past years also, is that it only tinkers. While the economy, in fact, cries for fundamental solutions, it only tinkers with the problem. I will show you later how this Finance Bill is not only tinkers with the problem, but also how it stinks. In fact, I will indicate how in the name of having progressive policies and other things, this Finance Bill stinks.

Now, Sir, before I go into the details of the Finance Bill, I am afraid, I will have to make a reference to what the Finance Minister expected when he made the Budget speech and what we' had said at that time. I am afraid... (*Interruption*), Should con-continue?

SHRI PATTABHI RAMA RAO: Yes, yes. I am listening to you; I am hearing you. You continue.

SHRI NIRMAL CHATTERJEE: But I will have to address you through him only. Or, should I address you directly?

Now, Sir, our forebodings, I am afraid, have come true and the optimism of the Finance Minister has not been borne out. Look at the production figures. Industrial production, about which the Finance Minister said in his Budget speech, has dipped, the rate of growth of industrial production has dipped, but he was expecting it to come up once again. In fact, the latest production index shows an absolute fall. The January index registered a decline compared to January of last year. So, the chances are that the production in the field oi industry would register not only positive growth, but perhaps a negative growth. Then, look at the Finance Minister's expectations and our foreboding about the wholesale prices. We said and, in fact, I mentioned that even according to the Economic Survey, the December figure, that is, the nine-month figure, showed a rise, 2.2 per cent and, in the month of January, in the same Economic Survey in another place, it was mentioned that it had grown at the rate oi 4.5 per cent approximately, and we said that this was the trend, but the Finance Minister in his wisdom tried to deny that. In fact, Sir, today it has been reported that the wholesale price index figure has crossed seven per cent. On the agricultural front also, as well all know—we are discussing it again and again—the position is very dismal. So, it does seem that the probability, is that the whole economy of the year 1982-83 would register, not a positive growth rate, but only a negative growth rate. Now. Sir. this is not the first time. I will not say that it is to the credit of our present Finance Minister only. It has been go during

the course of the last thirty years. Almost in every Pla!*'- period, ihere have been years of very high growth rate and the Finance Minister would come on different occasions and take pride in that. But, sir, from period to period, from Plan to Plan, for every five year period, the average comes to 3 plus per cent oi growth rate. That again is going to happen for the Sixth Plan also and that seems to be the trend of the present economy.

Now, Sir, there is nothing to praise and nothing to condemn because, all of us would agree, it is a planned economy only in name. In fact, it is the private sector economy and to the extent there is a Plan, it is only for the private sector and, therefore, the inherent strength of the economy as it 'ls that it has an average growth rate of 3.5 per cent, whether we plan it or not. That at least is the story' oi our Plan and non-plan years during the last thirty years. While I say this, I must also recognise a very important change that has taken place during the course oi the last thirty years.

That change is that in the First Five Year Plan period it was only 5 per cent, during the Second Five Year Plan, during the Third Five Year Plan and the Fourth Five Year Plan, and today, from 5 per cent, 7 per cent, 11 per cent, 16 per cent and now we have crossed 20 per cent. Now, Sir,, in the First Five Year Plan, in its perspective it was felt that our economy will take ofl-the 'take-off term used in the Third Five Year Plan first. But the idea was that we will take of when we reach 20 per cent savings rate, and the definition of 'takeoff was that the Indian economy would be able to go forward on the basis of its own strength, on the basis of its own momentum. At that time, Sir, even in the pre-Indendence plans like the Birla and Tata plans it was postulated that initially we shall require some external help-initially, because tits sa,yingn rate is very low and we shall require

jNirmsl Chstterjee]

287

some draft on foreign, savings to have a higher investment rate. That draft on foreign savings was 2 per cent of the national income at the time oi the First Five Year Plan. The Finance Minister, as it becomes him, tries to cover up this thing by saying that our external borrowings have been reduced very much. The percentage of external saving to, our Plans investment has come down. That is a fact. Figures will not tell a lie. With this figure, Sir, he merely hides another figure. What is that figure? That the percentage of over draft on foreign savings has certainly declined in relation to our investment because in the meantime, what has happened is from 5 per cent our savings percentage has gone up to 20 per cent. With the same 2 per cent of our national income we go on beggining, we go on borrowing from the savings of the world outside. That 2 per cent of national income remains. It registers a lower percentage to our totai rate of savings. By quoting that figure he hides this figure. And 2 per cent of our national income ig a substantial amount. From the First Five Year Plan onwards we have stated that we are about to take off and we will not have to depend on foreign borrowings, on foreign savings. We are still at that stage; we ar_e still dependent even after we have achieved 20 per cent rate of savings: in fact we have crossed it. Why is it so? Why is it that despite what has happened, what was visualised as almost unachivable by our flrst planners, by the first Planning commission or even earlier, after that has been acheived, we have to go to the IMF and we have to go to the Asian Development Bank, with a charge against us that we are trying to deprive small countries of Asia? What is happening, therefore. Sir, we must try to understand. What are the deep processes in the economy that are taking us or landing us into this morass ever after achieving what we have aspired to achieve. Facts are simple. Take the work of any department or ahy industry. When you turn

that 20 per cent rate of savings into investment, you discover that the prices of investment goods, wholesale price "andex, has grown by 7 per cent; the price of investment goods, most vital element in our development process, has grown by 15 per cent. Your savings are eaten up. Take any activity. You engage a contractor Ask him through tender to do the job. You spend RS. IOO. Rs. 50 is initially pocketed by the contractor. That goes into a pocket elsewhere, go that the real expenditure is Rs. 50, and Rs. 10.

1983

If these things are not taken into account, we will be unable to explain. How is it that in an under-developed country like ours, the investment output ratio is that high? Thirdly, Sir, since we are discussing the Finance Bill, we might as well mention the falsity of the reports of output. As we know in the case of the Golden Tobacco, Sir, they are under-stated so that what is produced is not reported correctly what is saved and how that is spent is not reported correctly. And we have a miserable existence despite what we wanted to achieve, and despite what we achieved. Sir, in order however, to cover up the deficiency, a single cry has been let loose. When the cry of the entire economy is for a fundamental golution, what the Finance Minister tries to put forward as a glo-gan is that in order to repay that 2 per cent of the graft—on foreign savings, we must export. Why is it that our exports should be so much less than our imports? First, I want to thrash out an incident thing. The Finance Minister has taken pride in the fact that despite a world recession, despite high protective walls in the capitalist countries, we have been able to achieve a very high growth rate in exports. That, Sir, is once again a jugglery of figures. In fact, Sir, the Finance Minister, in his wisdom concedes every year Rs. 122 erores as tax incentives, as draw-backs so that our export performances are improved. We have discussed il #iie '. morning. Our «x-

port_s to the Soviet Union do ,not require any export incentives. Our exports elsewhere do. But have they really led to this increase of export? The Finance Minister kno,ws the present here knows hon. Minister who is that the entire decline in the last year's exports is due to a failure of ours. That failure is that we are not having the refining capacity for as much crude oil as we have been aBIe to dig. Therefore, the export is worth about Rs 1,000 crores more. Why did we have to export the crude petroleum. It is because do not have adequate we refining capacity available. For this export of crude petroleum, Sir, no export incentive was necessary. And if you take that out, with all these Rs. 120 crores, our export growth rate is zero. That is the position of 1982-1983. Sir. I must congratulate our engineers. I have no faith in God. I congratulate our people that we have succeeded on the petroleum front. But for the simple mismanagement instea^ of this export of Rs. 1,000 crores, had We been able to refine it, we could have saved RS. 2,000 crores on imports. That is where you come into the picture, that is where our planning comes into picture.

Now, Sir, when I say that the cry is for a. fundamental solution, I mean Sir, that you give up this path of export startegy. It is an absurd proposition. Look at the countries of the world to the extent they are controlled by the world financing ageneies. This is not the path of development. If there has to be economic development at all the .path should be reversed. Sir; in vthe name of honesty, in the name of oeople, in the name of good living, let us from now on have an aus tere level of living, let us cut down our imports. What is that you import? ' What is the composition of our imports We say, that we import technology What is that, Sir? We import technology so that wecan produce goods which cater to the rich

And, after five years we do not develop $_0\IT$ technology. We. say that the rich elsewhere, they are getting other

kind of commodities, other kind oi? goods those kind of goods are either not imported here not available * here, not produced here goods are either not imported here, not available here, not produced here and, therefore, once again we import that kind of technology. Austere living, aUttere wav of building the country, way of having austere economic development would mean grant your scientists, grant your research people, grant all the RDOs, even of the Government, time and money. And, only when they have the technology, we shall avail of that. We shall not run after imported goods and imported technology even higher technology of other countries. We shall rather go without them. In this way, Sir, it is not unavoidable to have the import surplus. It is perfectly possible. 1 challenge them to say that this is not feasible. Even from the figures it can be proved that we will have an export surplus and we will be in a position to repay sil the debt which we have unashamedly got from tese countries. This is one dimension in which our economy should make s change, I am not saving this which any hope. I am saying this to indicate to all Members who are concerned and to the people at large that this is not the path that has to be followed. This is not the path. This is the path of ruination. There is an alternative path and that path has been laid down even in the early 20th century when it has been shown, that by following such a path a high rate of development is possible. to become major econom- nciwer of the world.

Now, Sir, coming back to mundane ing which initially referred to. But let me tell this thing first. Now, Sir, I will come to figures. My only problem is that even while dealing with the figures one is saddened, because if we look at the figures, the Budget figures, one is saddened. Now, when we say that for 1983-84 you have made certain estimates and if I have to base myself on them I will be misleading myself, Sir,

[Shri Nirmal Chatterjee]

291

and I will be misleading you and, through you the rest of the Members present here. I am quoting from the official publications. Look at the variation between Budget estimates and actuals, and kindly infer about the quality of the figures and the quality of bluffing involved in them. The variation in estimates and actuals over the years from 1977-78 to 1981-82 has gone up from year to year. I am quoting: In 1977-78 the variation was nearly 6 per cent. Then, in 1978-79, it was 13.2 per cent. It came down in 20-81 to 9.08 per cent, say 10 per cent, nd in 1981-82, it is 17 per cent. It has picked. I do not know about 1982-83. do not know what is going to happen 1983-84. Even then, Sir, I have to nd on the figures which are avail-Now, what are he figures which are available.

Now, we have in his Finance Bill taxes imposed. Is it necessary, Sir? Already our rate of sayings is more than 20 per cent. Why then do we have to tax? Do we have to mobilise resources via this route or any other route? The argument can be Sir. that the savings of 20 per cent or 22 per cent that are generated internally have to be mopped up in the State sector, lest the public sector grows weak. I will agree with that. But, Sir, that would mean that you try to darft on the private savings; and you do not try to draft on private consumption and of the poor.

Now we have debated for a long time, on various occasions, and comments have been offered by many people. The comment is that increasingly our resources are being collected from indirect taxes and not from direct taxes. With the modifications last announced, it has further tilted in favour of indirect taxes. What really is the objection if indirect taxes are used to mop up resources? The objection simply is that indirect taxes tax all people including people below the poverty line. They do not have savings. Even if we are trying to mobilise savings from the private sector "as if" savings are generated there and you can draft that in the public sector, this is not the instrument for that. If you levy more indirect taxes, it only means you depress the consumption of the poor people further in order to have your savings. Relatively speaking, you keep untouched the private savings, the savings of the rich,, the surplus which the rich only can afford, and which is taxed mainly through direct taxes and not through indirect taxes. It may be argued that even within the scope of indirect taxes it is possible to tax the luxuries. This is certanly, true. Even then I will tell you just as a theoritical point. Every single indirect, tax. even within that group, is regressive in nature. Tf you take by groups, you can introduce some kind of progressivity. But basically, it hurts the consumption standards of the poor. That is why, we object to the growth in the indirect taxes.

The question is. was there no way out? I will come to the point. Even in regard to this mobilisation it has been mentioned that only a small proportion of the total revenue collected is through the Finance Bill. Thereby hangs a tale. I will come to that a little later. In the meantime, the question is, was it not possible to mop up this small smount from elsewhere? In this connection. I would like to refer to the report of the Auditor-General about tax arrears. This report gives the figures. Over the years, the tax arrears have been increasing in this fashion. They have increased from Rs. 33 crores in 1978-79 ti Rs. 34 crc-Rs. 40 crores and RS. 45 crores. This ' is the growth in arrears. Now, it was my misfortune to have listened to the Finance Minister's speech in the other House. Now, Sir, he has tried to wi gle o"t by saving that even o,n 31st March, whatever has been demanded would be considered as arrears. That is perfectly valid. But he has forgotten to add that figures are always, in every year are as on the 31st March, and if there is growth, this growth is taking place not just at the end of the year, but in the course oi the year.

Now, Sir, I will talk about the other sources. What about the demands which are written off every year? The Public Accounts Committee has made a mention of the amount which has been written off in the case of only one person, who has unfortunately died, Raja Kamakhya Narayan Singh. What-is the amount? Can you guess? It is nathing less than a crore and forty lakhs of rupees. This is the amount which has Been written off in the case of only one individual. Now, this is fhe volume of wastage which is taking place. I will not say wastage. I will say, if yo,u permit me, this is the kind of policy that is pursued.

If all these tax arrears are recovered and if aU these are mobilized, the need for this additional taxes would not have arisen at all.

New I will refer to a yery curious thing. I am trying to indicate the wastage involved in this whole mechanism. Corporation tax has been defined for one single purpose only. The income tax cblleetions are sharable with the States, but the corporation tax is not. So, previously what was one common tax either on individual or on companies and branded as income-tax, a part of it, in somebody's wisdom, has been designated as corporation tas that the States can have no share from it. The funniest oart of it is that out of 2000 crores of rupees' corporat n tax yields the public sector enterprises contribute more than a thousand crore of rupees and the cost of collection of income-tax comes to croi'es of rupees Which by a Simple provision we can save by not trying to tax the public sector undertaking. So, imagine the curious spectacle of the whole thing. We stand for equality, not the equality of the Harijans & the Caste Hindus, not the equality of the minorities and the majorities, but the equality of the private sector and the public sector, equality of a private sector cheat and the equality of an honest citizen. These public sector enterprises, you will be surprised to learn, go in to the SuP* rente Court against the incmoe.tax

department and the income-tax department gets involved in litigation with the public sector enterprises. This is how in this wonder land our two bands are united in this common war of attraction. If the Finance Minister is interested, we can save a good deal from this and eliminate the need for taxing the common people.

1983

Then, Sic, I have already referred to the drawbacks in regard our exports It is of the order of about Rs 120 crores. I am sure if these drawbacks were not there, the need for the imposition of these taxes would not have been there. In any case these draw backs are not meant for export purposes oaly, !hey a?used for rn-ny other landestine deals (Time Bell). I have heared the Bell but kindly permit me to ignore that for the time being. I will oack to some of the pi'o \.'sions relating to the States and the Centre. Some of the provisions the Finance Bill are wonderful. Clauses ane ? of the Fina :~e LH? t:iji of the charitable tru3's I would just recount the small history behind this. On charitable trusts there was a Bill in 197 which demanded that the charitable trusts should have their funds invested in a particular pattern. In 1975 it was said that thig redirection of the investments will take time, and, therefore in that Bill it was provided that the existing pattern of investments would be allowed to exist till 1-4-1978. After the lapse of nearly three years, in 1977 came the Finace Bill. It said that this was too short a period. The period was further extended to 1-4-1981 Charitable trust is a refuge of the big business houses. In the Finance Bill, 1982[^] the Finance Minister said-it is the present Finance Minister I presume—that the Finance Bill of 1982 permits the extension till 1-4-1982. The present Finance Minister has come with a brave face.

THE VICE-CHAIRMAN (SHRI SAT PAUL MITTAL): Please wind up. I will not cut even one minute of your time. But you have taken 32 long minutes.

SHRI NIRMAL CHATTERJEE: I thank you, Sir. Kindly permit me two minutes, more.

THE VICE-CHAIRMAN (SHRI SAT PALL MITTAL): All right. Two minutes.

SHRI NIRMAL CHATTERJEE: This year, the Finance Minister, with a brave face, has said that he is crying a halt to this kind of exemption. What has he done? He has merely extended the period from 1-4-1982 to November 1983.' Once again he has extended. He said, he i_s going to close it. But once again he has extended it.

Now, Sir, there are some other loopholes to which I made a reference when I participated in the discussion on the General Budget. But I shall draw your attention to a fantastic provision in the new section—section 43B where it is said-this also I made a mention of, but I am only trying to repeat so as to draw your attention—that unless the deductions for taxes, duties and contributions to Provident Fund etc. are actually paid, no deduction for tax purposes in respect of them will be allowed. Now I quote the crucial sentence. It is said that the Finance Minister is trying to tighten the screw; therefore he has inserted this new clause; "shall be allowed only in the year of payment". Why has the Finance Minister included this? In the past, for the last ten years or so, all the big houses have provided for these amounts, but have not actually deposited these amounts, but have got tax deduction on the plea that they have to provide for them. So they have got all these tax concessions on that basis. In the year of grace, now he says: "in the year of payment". So they will say: -'This year I make the payment for the tenth year" and get a tax concession once again. An amount shown in the books but not deposited, a concession taken, and still the concession will be repeated. Such is the beauty of the Finance BiH.

Sir, you will not allow me time on this, but yery quickly I will refer to

the whole approach of the Finance Bill which tries to mobilise no more than one-fourth of the total mobilisation that the Government is trying to make. Look at this provision. As 1 have mentioned, corporation tax—why it was divided. Then you raised your prices .via administered prices. Over the last three years, the Centre has been able to garner Rs. 3000 crores and not a pie of it has been granted to the States. We know about income tax. Even this year what has the Finance Minister done? He has appeared to be conceding a concession to the lower income bracket and therefore he has reduced the tax on a certain slab. But why? Because if he lowers the rates of income tax, the States surfer: if he increases the surcharge. the Centre gains, the States don't. Then look at the railway fares. If there is a surcharge on the railway freight, the States are benefited. It is the reverse of income tax. Therefore, all surcharges on railway freights have been eliminated. So the Centre gains and the States

THE VICE-CHAIRMAN (SHRI SAT PAUL MITTAL): I am afraid you have taken more than two minutes.

SHRI NIRMAL CHATTERJEE: Just two minutes, Sir, and I conclude with your permission. Even in the case of this Finance Bill, apart from the provisions I have mentioned, I just incidentally want to say: will it surprise you to know that while the wealth of the large households has grown from Rs. 50 crores to Rs. 150 crores, simultaneously with the fact that individually they have all become very poor-these Mafatlals and such other names. The most interesting fact of this tax statistics is the surtax. You know what it is. It is a tax on companies levied on the basis of the rate of profit. It is n<* a surcharge on tax. If there is a ce level of profit, then there is surtax. Would you believe, Sir, that despite this growth in wealth, the surtaxes are coming down and all the big houses and all the companies are becoming less and less profitable so that collection in surtaxes is coming down?

But, Sir, coming back to the State's portion, look at the pattern of the additional excise duties. The technique of declaring goods of special importance is adopted so that either you cannot—. levy sales tax in the State at more than four per cent or you are denied it completely. This year's Finance Bill, if it has done anything, it has added to the list of these items in terms of additional excise duties, goods of special importance and so on and so forth, (Time-bell) rings.

THE VICE-CHAIRMAN (SHRI SAT PAUL MITTAL): I am sorry..

SHRI NIRMAL CHATTERJEE: Thank you, Sir I have heard your signal. I will conclude. All this I am presenting only with one purpose and the purpose is this. If you really want not to tinker, if you really want not to stink, our Finance Minister has a wonderful double face. He goes to the Non-Aligned Summit and he utters t'ne same thing against the International Monetary Fnnd that we utter here. He comes back here and says, "What nonsense are you saying?" He tells them that the adjustment process is opposed to the development process. The dondltionality he opposes in the NAM. My only question is: Will your picture brighten if you say one thing there and oppose that thing here, if you say one thing before the galaxy of the Heads and Premiers of the various States of the world which is highly commendable, and behave in the opposite manner in relation to your own country? Will our reputation in the Non-Aligned Summit, in the co•• t of international leaders, improve then? I.':re is no way out. They have to be double-faced, they have to appear brave when they are cowardly. The Finance Minister says, "I am taking from the States, yet, but look how much I give!" He tries to appear as if he is a dispenser and he is the lord of all the funds that are available in India and it is at his will that he will give to the States. In the meantime he goes on looting and cheating. My only concluding comment would be, this Finance Minister has no future because he represents-not because he is a poor person, not because he is not trying to....

THE VICE-CHAIRMAN (SHRI SAT PAUL MITTAL): Now you are coming to the person instead of the Bill. (Interrup' tions)....! am sorry, I cannot permit you beyond that.

SHRI NIRMAL CHATTERJEE: Thank you, Sir.

डा० रुद्व प्रताप सिंह (उत्तर प्रदेश): श्रादरणीय उपसमाध्यक्ष महोदय, श्रापका मैं हृदय से श्राभारी हूं जो श्रापने मुझ को वित्त विधेयक 1983 पर श्रपने विचार प्रकट करने का श्रवसर प्रदान किया है । मैं इसका समर्थन करने के लिए खड़ा हुआ हूं।

मेरे पूर्व वक्ता विद्वान सदस्य ने जिन प्रश्नों को उठाया है, जो शंकायें उन्होंने प्रकट की हैं, जो श्रांकड़े उन्होंने प्रस्तुत किये हैं तथा जिन तथ्यों का उन्होंने उल्लेख किया है उसका उत्तर हमारे सुयोग्य मंत्री जी देंगे । श्रतएव मैं उस विवाद में नहीं पड़ना चाहता । भैं तो केवल इतना ही कहना चाहता हूं कि गुलाव के पौथे में किसी को फूल दिखाई पड़ते हैं श्रौर किसी को कांटे । हमें किसी वस्तु को उसकी समग्रता में देखना चाहिये। मुझ को इस बात का खेद है कि उन्होंने केवल कांटों की खोज की है श्रौर फूल नहीं देख पाये हैं।

माननीय सदस्य इस बात से सहमत होंगे कि वित्त विधेयक पर चर्चा करते समय इस बात पर भी ध्यान दिया जाना चाहिये कि उसके द्वारा राष्ट्र की आर्थिक समस्याओं का समाधान करने का प्रयास किया गया है अथवा नहीं।

मान्यवर, समयाभाव के कारण मैं अपने विचार आय पक्ष तक ही सीमित रखना चाहता हूं। आय के स्रोतों तथा आंकड़ों पर मेरे दल के अन्य विद्वान सदस्य प्रकाण डालेंगे।

श्रीमन्, भारत एक कृषि प्रधान देश है । भारत का श्राधिक विकास तभी [श्रो रुद्र प्रताप सिंह]

299

संभव है जब कि कृषि की समस्याओं का निराकरण किया जाये जिससे कृषि की उन्नित हो। भारत स्थायी रूप से खाद्यान्न के क्षेत्र में आत्म निर्भर वन सके। कृषि की अनेक समस्यायें हैं जिनमें से सबसे महत्वपूर्ण समस्या सिंचाई की है। अतएव इस वात का सतत प्रयास आवश्यक है कि राष्ट्र की समस्त असिंचित भूमि को सिंचित बनाया जाए। साथ ही सुखी भूमि को कृषि योग्य बनाये जाने का प्रयास विया जाना चाहिये। कृषकों को पर्याप्त माता में एवं उचित मूल्य पर उवंरक एवं उपकरण सुलभ कराये जाने चाहिये।

मान्यवर, भारत में दाल तथा तिल-हन क्का उत्पादन हमारी आवश्यकता के अनुरूप नहीं है । अतएव दाल तथा तिलहन के उत्पाद की वृद्धि के लिए कृषकों को प्रत्साहित किया जाना चाहिये । इसके लिए उन्हें विशेष सुविधायें सुलभ करानी होंगी ।

भारत गांवों का देश है जिसकी कनसंख्या की लगभग तान चीथाई आबादी गांवों में रहती है जिसकी आर्थिक स्थिति अत्यन्त वयनीय है। गांवों में एक ऐसा भी वर्ग है जिसकी स्थिति अत्यन्त गंभीर है और जिसे दोनों समय भोजन भी नहीं प्राप्त होता है। उन समस्त परिवारों को नमन्तित विकास अर्थात् एकीकृत अभ विकास योजना के माध्यम से अधिक सहा-यता पहुंचाने की आवश्यकता है। इस कार्य में परिवारों के चयन तथा बैंकों के द्वारा तह्योंग के कार्यों पर विशेष ध्यान देने की आवश्यकता है। साथ ही गांवों में एक बहुत बड़ा वर्ग जो मजदूरी से अपनी

जीविका का निर्वहन करता है उसको निरन्तर कार्य मिलता रहे, इसके लिए राष्ट्राय ग्रामीण रोजगार कार्यक्रमों हेतु अधिक धन के प्रावधान की आवश्यकता है। साथ ही दुग्ध डेरियों का विकास भी करना होगा।

1983

गांवों की धार्थिक विषमता को समाप्त करने की दिशा में भिम सीमा रोपण नियम के द्वारा जो भूमि अतिरिक्त घोषित की गई है उसको अनुसूचित जातियों तथा अनुसुचित जनजातियों एवं निर्वल वर्गों में, जो मजदूरी करते हैं, शीझ वितरित किया जाना चाहिये । साथ ही सभी भी वडे भूस्वामियों ने हजारों एकड़ भूमि चुरा रखी है, उसको प्रदेश सरकारों को अपने अधिकार में लेकर सुपालों को बाट देना चाहिए। इस के अतिरिक्त यह भी बावध्यक है कि पूनः भूम सीमारोपण किया जाये । जहां तक उत्तर प्रदेश का प्रश्न है, वहां 10 एकड सिचित तथा 15 एकड़ असिचित भूमि पर पुनः सीमारोपण की मैं मांग करता हूं।

मान्यवर, श्राज भी नांवों में कृषक मजदूरों को इतना कम पारिश्रमिक दिया जाता है कि उससे उनके परिवार का दोनों समय का भाजन तो दूर रहा, एक समय का जलपान भी नहीं हा पाता है । अतएव न्यूनतम वैतन नियम का कठोरता के लाव पालन किया जाना चाहिये । इसके अतिरिक्त बंधुश्रा मजदूरी-प्रथा मानवता के लिए अभिगाप है । उसको समाप्त करने हेतु बंधुश्रा श्रमिकों का पुनर्वासन ही एक-मात्र विकल्प है। उनके पुनर्वासन की योजना को अधिक तीत्र गति तथा प्रशावी ढंग से चन्नाया जाना चाहिये ।

श्रीमन्, अनुसुचित जातियों तथा अनु-सुचित जनजातियों का श्रीषण सत्तयुग, इ.पर, बेता तथा व्यक्तियुग यानि युग-युग से होता श्राया है । उनके कल्याण तथा विकास के लिए जितना भी काम किया जाये वह कम है। ग्राज भी अधिकांश परिवार निर्धनता की रेखा के नीचे हैं। सरकार के द्वारा उन्हें जो भी सहायता पहुंचाई जा रही है उसमें वृद्धि की जाये तथा यह भी ध्यान रखा जाये कि उन्हें उसका लाभ प्राप्त हो सके । हरिजन कल्याण की विभोष घटक योजना का उनको लाध बढ़ीन कराना होगा जो अभी भी वैंकों द्वारा समुचित सहयोग तथा ग्राधिकारियों के संकुचित एवं भ्रष्ट दृष्टिकोण के कारण उन्हें नहीं प्राप्त हो रहा है।

जीवन की सबसे बड़ी आवश्यकता है भोजन तथा जल की । आज भी भारत के अधिकांण ग्रामों में पेयजल की समुचित व्यवस्था नहीं है । यथाणीच्र इस समस्या का समाधान होना चाहिये । अनुसूचित जाति तथा अनुसूचित जनजातियों की बस्तियों की ओर विशेषरूप से ध्यान देना होगा ।

भोजन तथा जल के पण्चात् सबसे बड़ी आवण्यकता है आवास की । गांवों के निर्वल वर्ग जिनके पास मकान नहीं हैं उन्हें मकानों के हेतु यथाशीझ भू मे उपलब्ध कराई जानी चाहिये तथा मकान बनाने हेतु वित्तीय सहायता के कार्यक्रम का विस्तार किया जाना चाहिये । भवन निर्माण हेतु जो धनराशि निर्धारित की गई है वह कम है उसमें बृद्धि की जानी चाहिये ।

जिस प्रकार से गांवों में अनुसूचित जाति तथा अनुसूचित जनजाति एवं निर्वल वर्ग के पास समुचित भवन नहीं हैं उसी प्रकार से नगरीय क्षेत्र में बस्तियों की स्थिति अत्यन्त चिताजनक एवं गंभीर है। नगर के पालतू पणु उनसे अच्छी दशा में रह रहे हैं। उनके हेतु गृह निर्माण कार्यक्रम के विस्तार तथा तीव्रता की स्रावश्यकता है।

विद्युत् विकास की आधारणिला है। विद्युत का उत्पादन हमारी आवश्यकता से बहुत कम हैं। जो है उनको णहरी क्षेत्रों तथा ग्रामीण क्षेत्रों में निष्पक्ष रूप से वितरित की आनी चाहिये। विद्युत् के अधिक से अधिक उत्पादन का हर संजव प्रयास करना होगा जिससे कि राष्ट्र के समस्त गांवों का विद्युतीकरण हो सके।

पर्यावरण सन्तुलन की दृष्टि है परिकिस्पत राष्ट्रीय वन नीति के अनुसार कुल
भूभाग का एक तिहाई बनों से अच्छादित होना चाहिये। वायोगैस एवं ऊर्जा
के वैकल्पिक स्रोतों की खोज आवश्यक है।
अतएव पेड़ लगाने के आर्यक्रमों, सामाजिक
और कृषि वृक्षारोपण कार्यक्रमों तथा गोवर
गैस व टर्जा के अन्य साधनों के विकास
के कार्यक्रमों का दृष्ट्रा के साथ कार्याव्ययन किया जाना चाहिये।

मेरे विचार से राष्ट्र की समस्त समस्याओं में सबते वड़ी समस्या है बढ़ेती हुई जनसंख्या । यह ब्रावश्यक है कि परिवार नियोजन को स्वैच्छिक ब्राधार पर जन-अभियान के रूप में चलाया जाये । मान्यवर, आप स्वयं बड़े कार्यकर्ता है । मुझे इस बात की प्रसन्तता है कि हमारे उपत्याध्यक्ष महोदय इस कार्यकर्म में व्यक्तिगत रूप से ब्राधिक स्वि ले रहे हैं। में इस बात के लिए ब्रावाई देना चाहता है । इसके लिए ब्रावावरण बनायां जाना चाहिये। जन-अतिनिधियों तथा ब्राधिकारियों के द्वारा उदाहरण प्रस्तुत किये जाने से अनुकुल परिस्थितियां बनेगा।

सरकार का यह भी कर्तव्य है कि जनता को स्वस्थिय की सुविधाप्रदान करे। ग्रतएव यह ग्रावण्यक है कि सामान्य

डिंग रहे प्रताप सिंही

प्राथमिक स्वास्थ्य सुविद्यास्रों में स्रधिक विस्तार किया जाये । साथ ही कृष्ठ रोग, क्षत्र रोग सन्त ग्रंधेपन जैसी बुखद व्याधियों के रोकशाम के हेतु यथासंभव उपाय किये जाने चाहियें । मुझे दु:ख है कि इस वित्त विधेयक पर चर्चा का श्भारम्भ करते हुये विरोधी पक्ष की स्रोर से जिन सम्मानित सदस्यों ने प्रपना अभि-भाषण किया उन्होंने ग्रंधेपन पर ग्रंधिक भाषण किया परन्तु शायद उनको इस बात की जानकारी नहीं है कि हमारी अवदरणीय प्रधानमंत्रा जी देश में ब्रंधेपन की रोधवाम के लिए सब कुछ करने के लिए प्रस्तुत हैं।

· श्रीमन्, महिलात्रीं तथा बच्चों के कल्याण के कार्यक्रमों को उच्च प्राथमिकता दी जानी चाहिये । स्वस्थ माताएं ही स्वस्थ बच्चों को जन्म देती हैं जो कल के भारत के नागरिक तथा निर्दाता होंगे। अतएव गर्भवती महिलाग्रों, माताग्रों, बच्चों खासकर आदिवासी व पिछड़े क्षेत्रों में रहने वालों के पौष्टिक ग्राहार कार्यक्रम को तीब्र गति से कार्यान्वित किया जाना चाहिये ।

ं जिस प्रकार से सरीर को ग्रच्छा स्वास्थ्य चाहिये उसी प्रकार के बृद्धि को ्रिक्षा आवश्यक है । 6 से 14 वर्ष के उम्र के बच्चों को, विशेषकर बालिकाओं के लिए ग्रनिवार्य प्राथमिक शिक्षा का विस्तार होना चाहिये । साथ ही प्रौढ़ शिक्षा कार्यक्रम को बढ़ाया जाना होगा ।

मर्थव्यवस्था में सुधार लाने के लिए काले धन पर रोक लगाने की दिशा में तस्करों, जनाखोरों ग्रौर कर की चोरी करने वालों के विरुद्ध कठोर कार्यवाही की चाये और ब्रमीतक इस दिशामें जितना

कार्य किया गाहै उसके लिए मैं प्रपनी श्रादरणीय प्रधान मंत्री जी को ग्रीर अपने वित्त मंत्रालय को बधाई देना चाहता हूं। श्रीमन, समाजवादी समाज की संरचना में सार्वजनिक क्षेत्र की भूमिका ग्रत्यन्त महत्व-पूर्ण है। मतएव सार्वजनिक क्षेत्र के संस्थानों की कार्यकुशलता ग्रीर क्षमता का उपयोग तया स्रान्तरिक संसाधन जुटाने की शक्ति बढ़ाकर उसकी कार्य-प्रणाली में ऋीर सुधार लाना होगा।

श्रीमन्, मैंने कुछ प्रमुख समस्याओं का उल्लेख किया है। मैं भारत की प्रधान मंत्री तथा विश्व की महान नेता श्रोमती इन्दिरा गांधी को इस बात के लिए वधाई देना चाहता हुं कि उन्होंने भारत की जनता की समस्याध्रों को उनकी भाव-नाश्रों और श्राकाक्षाश्रों के श्रमुख्य निरा-करण के हेतु 20-सूत्री ग्राधिक कार्यक्रम की घोषणा की है। उनके नेतृत्व में समस्त समस्यात्रों के निराकरण तथा जनता को लाभ पहुंचाने का कार्य युद्ध-स्तर पर किया जा रहा है। मुझे इस बात की प्रसन्नता है कि उनके नेतृत्व में सरकार समस्याम्रों को हल करने में ग्रीर ग्रपने कार्यक्रमों को सागे बढ़ाने में सकल रही हैं। मैं सुयोग्य विस्त मंत्री जी को भी इस बात के लिए बधाई देता हूं जो उन्होंने वित्त विधेयक में उबन समस्यात्रों की ग्रोर विशेष ध्यान दिया है। समस्याधों के समाधान तथा भारत के विकास के हेतु जो कर प्रस्ताव उन्होंने किये हैं, मैं उनका हदय से स्वागत करता हूं।

अन्त में मैं इस सम्मानित बदन का ग्रधिक समय नहीं लेना चाहका हूं। ग्रन्य बातों पर हमारे दल के विद्वान सदस्य प्रकाश डालेंगे । मैं हिन्दी कविता

चार पंतितयां पढकर ग्रपनी समाप्त करूंगा---

यककर बैठ गया जीवन से हार मान ली. कहने लगा निराशा मानव की चोटी है. संघर्षों के लिए जिन्दगी मुझे मिली हैं, पथिक न धककर हार, धरा तझ से छोटी है।

इन शब्दों के साथ मैं वित्त विधेयक. 1983 का समर्थन करता है तथा ग्रापको पुन: धन्यबाद देता ह जो ग्रापने मुझको इस महत्वपूर्ण विषय पर ग्रपने विचार प्रकट करने का ग्रवसर दिया।

DR; BHAI MAHAVIR (Madhya Pradesh): Mr. Vice-Chairman, Sir, the Finance Bil] has brought the budgeting process to its final stage and what we are seeing here is more or less a discharge of our duty because we know that the Government has already made up its mind with regard to the financial affairs of the country for the year that has commenced. When I spoke on the budget, I had occasion to make a few suggestions to the hon. Finance Minister. But, as is usually the case, very few suggesstions find favour with the Government, even though from the common sense angle or from the angle of the Government itself, we feel that those suggestions should have been accepted. When the hon. Finance Minister takes pains to check misuse of funds by corporations and takes various measures to plug loop-holes, one would have thought ihat he is very much interested in stopping misuse of financial resources by men who command industrial units in the private sector. But I am surprised to notice that year after year a suggestion which should make sense with the Finance Minister and which has been put forward has not been found acceptable by them.

When a particular expenditure is disallowed to a company or a particular concealed income is discovered, what do the income-tax authorities do? They impose tax and penalty. Tax as well as penalty are imposed on the company and the people who are responsible for this mischief or misuse of authority—the direc-

tors or may be, the managing director, maybe, the director in-charge, maybe, the chairman or maybe the mana gers-they do not have to pay anything. They do not suffer any penalty. They are not put to any trouble. The payment or the punishment or the penalty is brone by the shareholders. The company being a legal entity the shareholders have no way of protecting their interests against directors who first make wrong impermissible ehurges as well as for the company and when they are discovered, shareholders have to pay for those impermissible charges as well as for fhe penalties which are imposed by the incometax authorities for those wrong actions. Could it not be made binding that whenever such disallowed expenditure is there, whenever concealed income has been discovered, penalty be imposed on the persons responsible for doing it and not on the company* as such? If that were done, the people who are guilty of these deeds would at least have some reason to feel discouraged. The honourable Finance Minister has, in the course of his statement in the other House, referred to a number of things which were placed before him for his consideration. For example, he was asked about the raw deal which the small-scale sector has got at his hands. He has not denied it. He has not tried to defend what hardship fhe Budget proposals are bound to cause the small-scale sector. He has no tried to defend them excepting by a reference to something which he calls technological revolution which we are "The small-scale having. He says, has suffered. But was it not sector inevitable in a situation of technological revolution which We we are having? could not but keep pace with the times." I do not know what exactly he means by keeping pace with the times. Does he mean to say that we have to accept the technology which we find in vogue in the Western industrialised countries even in the Soviet Union? If that is so, well, let us be told that the Government has lost its faith in what it considers or it has been considering till this date to be the I Gandhian path. I suppose the charkha symbol is still embossed on the flag of

[Dr. Bhai Mahavir!

307

the ruling party. Is that just a decora ify something? tion, piece or d< I was under the impression that we have some faith in the philosophy which was propounded by Mahatma Gandhi. The reservation, foi ile units, small industries, was introduced today even if for no other reason, for the reason that we are a countiy which has such a monumental ' unemployment problem to sort out. For this reason at least we have to evolve a technology which wil! labour-intensive, which will not depend upon the highly sophisticated capitalintensive methods of the West. When the Finance Minister talks of ihe revolu tion, I begin to fear that the days of the small-scale units are numbered. Only other clay 1 was in America and 1 in a car with a friend of mine, Casually the friend mentioned: Do you know this car is wholly manufactured by robots ? No human agency has played any part in -he production of this car.

That is one way of, or one stage of, revolutionising industry. Does ihe Finance Minister want to take india to that stage where industry is run by robots? Even in those countries where it is done, the question has come up as to who is going to purchase the products of industries which are run by robots? For purchasing their products, you wil! have io.have labour, and without labour being employed, there will be no income and without income in the hands of people, these products will pile up in the industries, their yards or stores. They will no! find purchasers. That is the logic behind Mahatma Gandhi's in-:e that we should use simplest machinery which a man can use and run and with which he becomes effi-

That machine does not di man. Hi: philosophy was, let not let us remachines becom main masters of machines. If that was hen that logic seems to be losing its hold on the thinking of the ruling party.

I wish to refer to il again because :oday the- reservation system for smallscale industries is under pressure. Even as it was, the reservation system had DO statutory backing. It was based on executive orders. Due to absence of statutory sanction, there was no way fo'r a small-scale unit to seek protection by going to the court against the wrongful working of this formula. I know of a number of cases where an item reserved for small-scale sector was allowed to be produced by large-scale units. Tooth paste is one instance. In it was reserved for small-scale seclor. But we find that tooth paste is virtually monopolised not only by largescale units, but has been monopolised by one big monopoly house which is a multi-national called Colgate. If that is so. what does this reservation mean?

A gentle man who knows what he talks was explaining to me that reservation means that even if it is reserved for the small-scale unit, others also will be permitted to produce it. On that analogy, if a railway berth is reserved in my name, it means that others will sit on it. If that is the meaning of reservation, then we have to learn many new things in life.

Apart from that, the present system of including new items in the reservation list and excluding some old items from it is left to the arbitrary decision of the Ministry. I know of cases where ill-scale unit Js not even informed of it, much less consulting or explaining to rfem why there was justification for its bein;: excluded.

The basic approach of our financial or economic or - budgetary policy has to creation of more jobs and not more investment on machines. Can ance Minister tell me how far ticular Budget has achieved this ob-tve Has the Finance Minisler 1 any thought to this'? What I find is that he has given incentive for more investment and more investment means more sophisticated machines and more sophiticated machines mean less number of jobs. Already per unit of capital investment, the number of jobs is going down over the years. If this trend

continues, let us forget that we shall "ver be able to solve our unemploy-nent problem because it will keep on ring year after year, however soft we may be in our talks about our concern for the unemployed youth in the country.

There are other difficulties also for smallscale units. There are difficulties of finance. There are difficulties of raw materials. There are difficulties of competition. I have heard a number of in- which I shall refer to briefly to emphasize my point. Before I go to that. T wish to mention another factor which I feel emphasizes one important aspect.

The Government makes a good provision with one hand and with the other hand it takes away or withdraws that provision.

Now, vou know, Sir, that there are Government provisions for providing cheap paper for the production of books for spreading literacy, for spreading good literature, among the people and !ho-j people who publish on that paper have to indicate that the took has been published on subsidized paper supplied by the Government. On the one side, Sir, we wish the books to become cheap and to reach the reading public 'and ihe newly educated or literate people, at lesser expense and, on the prher side, we raise the postal charges, the parcel charges and the registration charges in such a way that whatever advantage we give on the one side is withdrawn totally and perhaps more than totally on - got some figures the I have this representation with with me. rne from ihe Federation of the Indian have been crying Pub hoarse from the house-tops since the day th? Budget was* introduced about the disastrous effect the new postal rates would have. They say that for a book which costs ten rupees or eleven rupees, the postal charges will today be four rupees or five rupees merely for taking the book from this place to, say, a village in the Kangra district and the cost will be half the cost or the money spent on

publishing, on printing, on blinding, on royalty, on packing, on despatching, etc. and all that will be only twice the of the postal charges or the cost of the post office job. This is one instance of how callous we become towards our majer obejetives for the mere purpose of getting some more money. Is the Finance Minister interested only in receiving revenue or is he interested in achieving certain social objectives with the help of the Budget as an instrument? We thought that the Budget was an instrument for social uplift, for achieving certain social objectives, and one of the objectives, we naturally thought, was that literacy had to be.spread. We have been keenly feeling that unemployment is one of the very big failures of our economic policies and if we cannot remove unemployment, at least let us start in the direction of giving more and real encouragement to the small units. Sir, I have here a Press clipping from the "Rajasthan Patrika".

स्टोल-के भावों में गिरावट से जोधपुर की आधी इकाइयां बंद ।

राजस्थान स्टेनलेस स्टील, रीरोलस एसोसियेशन के झध्यक्ष ने बताया है। स्टील उद्योग में घरपाधनिक एवं स्व चालित इकाइयां स्वापित हो जाने से स्टील के भावों में आई अत्यधिक गिरा-बट से देश की एक हजार इकाइपीं में से करीब 6 सी इकाइयां यंद हो गयी है जिससे करीब सवा लाख श्रीमक वेकार हो गये हैं। उन्होंने बताया कि जोधपुर की 55 इकाइयों में से 38 इकाइयां बंद हो जाने से करीब सात हजार श्रमिकों की छंटनी हो गयी है!

Sir, this is one instance. Let me refer to another instance which the Finance Minister may look into. Well. I have been bothering him about it earlier also. It is about the rubber industry. Sir, I have the "Financial Express" of today before me. It says:

[Dr. Bhai Mahavir]

"The State Trading Corporation is in a tight spot regarding rubber imports."

Why, Sir? It says further:

"The STC has been put in a spot on the question of rubber imports. Unless the Union Finance Ministry exempts such imports from the various applicable duties, the blended cost of the imported rubber would be more than ths: record domestic price of around Rs. 20,000 per tonne. Already the Corporation is reported to have indicated to some tyre units that the issue price of the imported rubber is likely to be around Rs. 22,000/- per tonne if the duty exemption is not forthcoming. These tyre units had indicated a maximum price acceptable to them in their application for registration of one month's requirement with the STC."

Again it says:

"The tyre prices may be hiked again. Now it is selling at Rs. 20/-per kg. and the STC is asking the small rubber-producing units to make advance deposits with them without any formality which even a normal business concern is expected to observe".

How, Sir? You see what it says:

"The price is not indicated. But the STC is asking for a bank guarantee from the units."

They ask for a bank guarantee without indicating the price to the units'

They did not indicate the approximate time when the rubber will be delivered. And, Sir, the earnest money has been increased from Rs. 1250 peT tonne to Rs. 150© per tonne. The situation is that 80 per cent of customs and other import duties are there and if they remain this will b» »he death-knell of most

of rubber units in our country, excepting, of course, big multinationals who can dictate their own terms. Small units, some of which got export awards for having exported goods up to, and more than, Rs. 1 crore during the vear-many of them are facing clousre because they do not have the raw material. And why do they not have raw material? The reason is very simple. The Commerce Ministry announced its import policy on 15th April, It allows import of rubber through STC under Appendix Vill of the Policy. Bui the STC has till date not-at least to my information-made any arrangements for import and four thousand units, therefore, are threatened with closure. And the report, therefore, is that unless the Finance Ministry exempts the industry from this duty, which comes to about 80 per cent of the value, there will be no rubber forthcoming, with Kerala also suffering from drought because of which rubber output is reduced to a trickle. There will be a crisis in rubber industry, leading to widespread unemployment.

1983

Sir, I am reminded of the fact a few months ago. Sir, in this House] had occasion to suggest to the Minister that since rubber was selling at low price jn the international market—it was selling at Rs. 7 or Rs. 8 per kilo—I suggested to the Government that that was the time for a long-term arrangement with some rubber producing country, long term for three or four years, so that we can be assured of such a strategic material as rubber is. No heed was paid to it. From Rs. 7 or Rs. 8 per kilo today the price is Rs. 10 and 20 per cent more through foreign exchange. We shall have to suffer because of absence, of any decision. This Government, Sir, is incapable of taking a decision. It is not a Government which works, It is not a Government which understands. It is not a Government at all, I would say. Now we are going to suffer for a number of years, because a rubber plant cannot be grown in the twinkling of an eye. It takes a number of years. Therefore, you have to import it. Even to import what sensible way can there be

than to enter into a long-term arrangement with some rubber producing country ? Nothing has been done. And today, Sir. we have rubber selling in this country at Rs. 20 a kilo whereas the floor price is just Rs. 8.25 or so for the protection of the grower. Ts there anybody to protect the industry? Is there anybody to look after the interests of the workers? No one. This Government /es in thinking of the workers only at the election time and only at election meetings and not bothering about them after that. Sir this is one aspect. Dun-lop has already come out with its intention to further increase the tyre prices, and if tyres go up, transport cost goes up and everything else goes up, because that has a snow-ball effect.

Finance Bill.

Now, I come to the finance aspect. How does the small industry plan in respect of finance? Sir, the finance position is that over the months we have been asking the Government to remove the credit squeeze so that at least some units can breathe with ease. But that has been on paper. We are told that this has been done. My information. Sir, is that it is far from that. Although' at that time it might have been done through powerful sources, but many of the local branches are asked to take permission from the head office before sanctioning even a small loan. One unit, I know; it is in Haryana. Three years before it applied for working capital, and it has not-got the working capital till now. You may say that I am talking of some new project which the bank has to enquire about and to verify the credentials of. The machinery has already been financed by the State Bank.

Some Rs. 50,000 were sanctioned three years back. By the time those Rs. 50,000 were given, the repayment time started and they have already charged Rs. 20,000 as repayment of an instalment. But the unit has not got anything like the working; capital so far. How is a small scale unit expected to work in the situation? But that is nobody's botheration in this Government. Sir, the local managers are virtually powerless. Their confidential circulars" are that they cannot. . .. (Tipu- bell rings).

THE VICE-CHAIRMAN (SHRI SAT PAUL MITTAL): There are five minutes left

1983

DR. BHAI MAHAVIR: I will finish in five minutes.

Sir, the local manager is virtually powerless because all papers have to be sent to the regional manager. The regional manager has the power to sanction upto Rs. 5 lakhs. But he does not sanction. The chief regional manager has the power to sanction upto Rs. 10 lakhs. But he also does not do anything. Everybody keeps on passing the buck to the higher officials and the small unit keeps on starving for want of funds and the people go on watching for somebody to descend from the heavens and give some sort of a relief. Sir, this unit is a rural-based unit. This is a unit which is connected with the food industry; rice dehusking rollers are to be produced by this unit. And this is a top priority unit, a unit which is supposed to be given the priority. And this is the fate of such a unit.

Sir, several years back industrial' area was sought to be developed in Alwar. A friend of mine who was courageous enough to give up his settled job with a State Government, who wanted to attempt to sell on his own went there and tried to set up a unit. Only yesterday he was telling me that he has come back disappointed and his information was that out of about 150 or so units, only five or seven are doing well which are large enough to sustain the shocks which the present situation Otherwise, most of the Others are gives. virtually in their last moments. Sir, power shortage is the cause. And who is responsible for this power shortage⁹ Finance Minister has been honest enough to say that the functioning of the State power houses is extremely poor. Well, Sir, when he says that the performance Electricity Boards was of the State extremely poor is that something which the Government wants to be congratulated ? Our friends on that side are profuse in their congratulation* to

[Dr. Bhai Mahavir]

the Government for all sundry things. 1 thjnk, somebody will get up and console the Government for the preformance of the State Electricity Boards also. But, Sir, the situation remains that whatever you wish to do unless you are able to do it with efficiency, with honesty and with • expedition you are not going to achieve any results although, of course, with the majority that you have, you will be able to take this Finance Bill through, and for that matter this House does not have even the power to stop this Finance Bill from going through.

But, Sir, all 1 wish to say is that there .are a number of things which the Finance Minister will have to bother about if he wishes to justify the faith which people had reposed in them when they voted this Government to power. Sir, in regard to Defence, he has said that the Defence expenditure had increased substantially. In 1980, it was a little over Rs. 4,000 erores Today it is nearly Rs. 6,000 crores. Defence was the major contributor to the non-plan expenditure. Therefore, even if he wanted, hardly we could do much in these areas. Sir, he has thrown up his hands in respect of this Defence matter also. I would like to submit. Sir, that there is a lot which needs to be done in the matter of Defence expendiure also. We have been takiijt up highsounding projects ranging from the advanced Paton tanks to our own fighter plane and indigenous submarine, our swadeshi missile, even our national infra-red detectors. Most of these projects have either proved duds or they have been sabotaged. And there is no understandable reason for this except that there are vested interests even in our research establishments in the Defence who want the country to remain dependent on imports because that is the opportunity which gives them occasions for jaunts outside and possibly kick-bales.

3 P.M.

Sir, I would urge the hon. Finance "Minister, therefore, with these words

that having got the Finance Bill through both the Houses of Parliament, it is not the end of the story, actually the story starts, actually his job will commence at this moment. Some of the observations we are making these are not observations which are Himalayan in dimensions. They can very well be accepted even through executive decisions. For example, in this matter of postal rates, which 1 referred to the Postal Department can very well revise these postal rates just as they raised the postal rates before the Budget was introduced. If some of the objectives which we have in view, the basic objectives, they are not to be thrown overboard, these things need to be done. I have given a number of suggestions in the matter of Defence. It is high time that we went into the manner in which our Defence Research is functioning and drew up a list of the objectives which were taken up, the expenditure which was expected to be incurred on them, the time by which they were to be completed and asked ourselves the question, why we see suclwi poor performance by way of results? Sir^ what is necessary is performance orientation of our objectives. Unless we are able to establish a performance checking and such a checking which is objective, which is opposed to favouritism which does not bother for the individuals, high or low but which is able to deliver the goods,

we do 'hat all budgeting become a hoax and the people' will lose all faith in it.

Sir, my submission is that we are a poor country, a country which has inherited a lot of poverty. We have become poor. We were not poor all the time. We have become poor over the last few centin Today if we wish to win this battle against poverty we have io ensure 'hat every rupee which the Government raises by way of revenue goes the longest way in the performance of its job, in "he achievement of the objectives which the Government i' has set before it. Let them not accept our objectives. But their objectives at least, they should keep before them and ler themi judge every time, every day, every month whether the rupee that they have been entrusted with, that is being talcen to go the

longest way for the purpose of serving these objectives. If we do that, well then, it may be that we can turn the comer and hope for better days. Otherwise, it is just a formality and next year again we will come with 'the same sort of criticism of the Covernment and the Government on that side of the House will sit with clogged ears unmindful of what is being said from this side.

SHRI B. IBRAHIM (Karnataka): Mr. Vice-Chairman, Sir, I rise to support the Finance Bill. At the very outset as a Member representing Karnataka it is my bounden duty, Sir, to bring to the notice of the Central Government and also the Finance Ministry that project amounting to the tune of Rs. 6,000 crores has been deferred as far as Karnataka State is concerned. In this connection, Sir, while taking this opportunity I would like to place before the House all the projects in detail, one by one.

Sir, first of all, I would like to deal with) the Mangalore refinery. Sir, as I have already explained in this august House in a special mention a few days ago, in 1982 the Union Ministry of Petroleum madean announcement in this House that the Central Government has taken a decision lo establish two refineries each with a capacity of six million tonnes one at Karnal in Haryana and another at Mangalore, which) is my home icwn in Karnataka State. Sir, after that two departments have gone to these two places which I have referred to and we do not know whether any feasibility report has come before the Central Governmen:. The other day I learnt through some sources that the feasibility report has reached the Central Government and in this connection. Sir, in the Economic Times, in November 1982 it has appeared that the Central Government is giving higher priority to the Karnal refinery and '.'he commencement of work at the Mangalore refinery might get delayed on account of resource constraints.

Sir, if this is the case, '.'his is nothing but discrimination which the Central Government is going to do. In this connection, as a Member representing Karnataka, and also, as I said earlier, Mangalore being my home town, I am very particular that the Central Government should take up both

these projects simultaneously which they have promised in this august House.

Sir, I come to the second point in re gard to the new power projects in Karna taka. Sir, Karnataka is undergoing a period of acute power shortage, The power pro blem of the State has to be solved on a short-term as wel! as on a long-term basis, if the tempo of economic development of the State is to be kept up. This needs assis tance from the Central Government. In this connection, I would like to mention some of the projects which should be considered. One is, 'ihere is a proposal for setting up a 120 MW gas turbine project based on high speed diesel oil/light diesel oiljfurnace oil. The Government of India's clearance is necessary to put up this petroleum-based power generation projeci; which wfll give immediate relief. The project can be com pleted within a year. Secondly, the Central Government has surctioned a super 'ther mal power project in Ramagundam in Andhra Pradesh, :; nuclear power station at Kalpakkam in Tamil Nadu and a super thermal power station Neyveli in Tami) Nadu. These two large Central sector power stations have been sanctioned to Tamil Nadu and one to Andhra Pradesh. No Central sector power station has been sanctioned to Karnataka so far. This is also nothing but discrimination. In 'his connection, I would like to suggest that Karnataka should also be

nuclear po on and a gi

thermal \ coastal movemenc of coal. Even out of the three power stations in the South, only a small quantity of SOO MW has been allotted to Karnataka from the Ramagundam/ super thermal power station. The allocation of power from the Kalpakkam and Neyveli power stations is yet to be finali The allocation of power from these two power stations in Tamil Nadu to Karna- aka should be finalised immediately.

Sir, in addition, to solve the power problem in Karnataka Sta'te on a long-term! basis, some new power projects should also be considered right now for implementation. One is, the expansion of the Raichur thermal power s'.'ation from 42f> MW to 840 MW and from 840 MW to 1,260 MW in stages. Necessary coal linkages should also be found. Secondly.

[Shri B. Ibrahim]

319

a super thermal power station of 1,000 MW should be established a: Mangalore with coastal movement of coal.

Now, I come to the other very impor-tanr. project, namely, the Vijayanagar steel plant. In this connection, Members of Parliament representing Karnataka in this House have been requesting the Central Government repeatedly for the implementation of this projeo:. I would like to point out that our hon. Prime Minister, Shrimati Indira Gandhi, laid the foundation stone for this project as far back as 1971. A detailed project report for the production of three million tonnes of steel ait an estimated investment of Rs. 3,000 crores to the Ministry wa. submitted Steel by the Board of Directors of Authority of India in 1981the Steel 82. A firm investment decision is yet to be taken. In the meanwhile, after 1971, clearance has been given to the VIZAG steel plant and a proposal for another steel plant in Orissa is also under consideration. Karnataka has one of the richest iron ore reserves in the world and this iron ore is being exported without any value addiion. The case of Karnataka for an integrated steel plant is long overdue. Sir, a provision of only one cror© has been made in the Central Budget of 1983-84 which is totally inadequate.

Central Government has been requested to give immediate clearance for this project which is of vital importance to the economic development of the State. I would request the hon. Finance Minister to look into this matter and to take immediate decision in this repaid.

Coming to the other aspect. I would like to mention about 'he expansion project of Indian Telephone Industries in Bangalore. The ITT, which is a Central public sector undertaking, statte.

lore with the full cooperation of the Government of Karnataka. New activities of ITI have been started in Palghat (Kerala), Srinagar (Jammu and Kashmir), Rai Bareilly and Naini (U.P.). The main item of manufacture at the Bangalore unit of ITI is the strowger system of telephone exchanges and cross bar telephone exchanges. Due to clianges in technology, these have

become outdated. The conventional telephone exchanges are being replaced by digital electronic switching equipment. About 5000 persons engaged in the manufacture of conventional exchanges at the Bangalore complex will be rendered jobless within two years and will be retrenched.

19«3

To overcome the problem of re'rench-ment of skilled workers, the Management of ITI proposed setting up of an electronic digital switching factory at a location close to Bangalore so that the staff being rendered surplus at the Bangalore complex could be redeployed in the new factory. The management of ITI requested the State Government for a suitable piece of land and assurances for supply of water and power. A suitable piece of land was allocated and firm assurances regarding supply of water and power were also given. The French collaborators of the project saw the land and approved the location. The Ministry of Communications recommended the location near Bangalore and this proposal was also approved by the Public Investment Board. However, a decision was taken by fhe Central Government in August.|September, 1982, ta locate the Rs. 150 crores expansion project of ITI at Gonda in This has caused tremendous disappointment to the peopte of the State.

If it is not possible to Start the digital electronic switching factory at the site already selected near Bangalore, a second plant for manufacture of the same equipment which is also under consideration of the management of ITI/Government of India, should be sanctioned to Karnataka. This will help absorb the staff being rendered surplus at the Bangalore complex. Over the years, the Bangalore*comnlex has developed expertise for manufacture of sophisticated items. Necessary skills and infrastructure are available at Bangalore to start the electronic switching factory.

ITI have already taken a decision not io fill up any vacancies at the Bangalore complex and unless an immediate decision is taken regarding the second factory, ' scale retrechment may b_e inevitable in the next two years and this will cause tremendous hardship $^{\wedge}$.

Regarding opening of the local head o/Bce of the State Bank of India in Bangalore, we have heard a very good news. Hon. Finance Minister has taken a decision to have the local office of the State Bank o India in Bangalore. In this connection, one Mr. S.T. Mani has also been posted. at Bangalore to function as Special Officer in this local head office. But Sir, thei other day I was told by the employees association that this Mr. Mani has got hardly one year's service for retirement and he is not prepared to go to Bangalore to accept this new assignment. Sir, for the last, three years we have been requesting the Finance Ministry to have this local head office in Bangalore.

Finance Bill.

At last we have succeeded and some people of the State Bank of India Regional Office in Madras have come in the way and they are purposely delaying implementation of this order. I would like to draw tha attention of the Finance Minister to this and request him to see that either Mr. Mani takes charge as Special Officer in Bangalore early, or if he is not willing, some other officer should be appointed tO' take charge at least from the 1st of lune, 1983.

Then coming to the other points, in our coastal areas, the fishermen have taken lakhs of rupees as loans from the banks for the purpose of fishing industry and out of these loans they have purchased purse-seine boats etc. Unfortunately, this /ear they did not have sufficient catches of fish. Thereby they are not in a position to repay the instalments which they are bound to pay. In his connection they have to pay the penal interest also. So I would request the hon. Fmance Minister to look into this matter. I further request him to give con-;c«ion to the fishermen in the matter of repayment of loans and interest 1'hereon.

Lastly, regarding the withdrawal of exemption from income tax for charitable institutions, I do appreciate the idea behind this provision that the big industrialists, in the name of charitable institutions, were evading payment of income tax to the Department, but at the same time I would also like to bring to the kind notice of the Finance Minister that institutions which are covered under Wakfs and

which have been all the while rendering services as charitable institutions only and not for purposes of profit, have .also lost the benefit of this exemption. So I wouM request the Finance Minister to reconsider this aspect at least as regards the institutions covered under the Wakfs.

1983

With these few words, I support this Bill. Thank you, Sir.

SHRI R. MOHANARANGAM (Tamil Nadu): Mr. Vice-Chairman, Sir, I am really very happy today that I am given an opportunity to speak on the Finance Bill which I rise to support. It is my duty to support this Finance Bill. But at the same time, it is my duty to deal with various aspects which have been pui; forward through this Finance Bill.

It has become a fashion of the day nowadays to say that there is a very big dispute between the Centre and the States and almost all the States, without any exception, come forward to say that the assistance given by the Centre is not so sufficient. At the same time, it is the Central Government which takes a major share of the State funds. Therefore, it is my duty¹ to discuss about Centre-State relations and afterwards one by one I want toi take up the provisions that are incorporated in the Finance Bill.

First of all, our State of Tamil Nadu Is a State where we do not have natural resources. When I say we do not have natural resources, I am comparing my State with those States where actually the rivers are flowing continually, throughout the year, where they get coal in abundance, where they get gold and other natural resources. As far as my State is concerned, it is a well-known fact thai; we are not in a position to get even a cup of water very easily, especially during this year. When that is the case, especially during the past two years-from 1980 to 1982-Rs. 1,195 crores have been taken away from our Government as per the constitutional provision, through income tax, excise duties and corporate tax, whereas our State was given only Rs. 520 crores. It is not my intention to draw the attention of the hon. Members here when I say that after taking away nearly Rs. 1,200 crores we are given

[Shri R. Mohanarangam]

323

only Rs. 520 crores out of that. When actually the State is very badly in need of financing its programmes, when a State is reduced to a position when it has to go to the Central Government with a begging bowl, it is my humble wish that the Central Government', should come forward with funds that should be somewhat sufficient to tackle the State's problems.

Sir, in ihe name of corpora'-e tax, every year our State Government is giving a lot of money. This year our State has given Rs. 1.800 crores whereas our State was not given anything because a State is not at all eligible to get any share from the corporate tax. When that is the case, when we have the Kamadhenn in our State in the form of sales tax when we get Rs. 650 crores every year, when we are in a position to expect more than Rs. 700 crores this year, and every year we are in a position to increase it by Rs. 50 crores. I do not know why your Finance Minister came forward to completely take away the sales tax from, the States and, at the same time, he wants to inltroduce excise duties. They may give so many reasons as to why the Central Government has come fotward to take away the sales tax from the State Governments and at the same time they may come forward with reasons like, the States will definitely be benefited if sales tax is replaced by Central excise duties and thus the States would get more than what they expect from sales tax. Sir, I may say that it is one of the very important ways or one of the cunning ways to convert a federal State into a unitary State. This Kamadhenn of sales tax was introduced by Shri Rajagopalachariar in the 1930s. Whereas it started with some Rs. 40 crores then, we are getting Rs. 650 crores new.

Mr. Pranab Mukherjee, on the floor of the Lok Sabha, just a week ago, pointed cut that as far as sale.* tax is concerned, there is a direct connection between sales tax collectors and the persons who pay 'ihe tax. His opinion is that there is a direct connection between the tax collectors and the persons who are expected to pay sales tax.

[The Vice-Chairman (Shri Ladli Mohan Nigam) in the Chair]

That means the tax collectors are demanding a certain amount of money from the persons who are expected to pay sales tax. Now, is it not a fact that income tax also is paid like that? Is it not a fact that Inspectors of the Income tax Department go to each and every house to assess? Is it not a fact that Inspectors of the Income Tax Department go to very big companies, impose taxes or just seize their accounts? I do not know how Mr. Pranab Mukherjee, the hon. Finance Minister, who is a very important and very Intelligent man of the Cabinet has come forward to say that since there is a direct connection between the sales tax officials and the persons who pay the tax it is the duty of the Central Government to completely take away sales tax from the State and hand it orer to the Centre. Whereas we are getting nearly Rs. 650 crores every year, after handing over this whole department to the Central Government, we will have to come all the way from Kanyakumari to Delhi with a begging bowl and say, we have given you 700 or 800 crores of rupees more by way of excise duties and so give us more and more. Sir, it is not only the corporate tax. Even there is a surcharge on income tax. There is a share in income tax, but there is no share given to the State from surcharge on income tax. That is why he has cleverly done certain things. He has increased surcharge on income-tax, but completely avoided giving a certain portion to the States which are eligible to get it. The States have got the right to have a share in income-tax.

Another thing is that we have backwards areas where the Governmen! of India is giving assistance to start industries there. Entrepreneurs claim for starting industries in backward areas loans from the Central Government. It takes nearly one and a half years to two years for the entrepreneurs to start an-industry there. In the meantime, the financial institutions in the State give a loan to these entrepreneurs on a low rate of interest. The Madras Industrial Development Corporation has already given loan to 120 such

persons in the Tamil Nadu State and the Government of Tamil Nadu used to collect Rs. 3 crores and the Government of India used to give Rs. 3 crores to the public financial institutions. For the past one year they have failed to repay the amount. It is considered as bridge loan. Bridge loan is given by the State to the individuals. There is inordinate d^ay on the part of the Central Government without properly compensating these institutions, whereby the very purpose for giving loans to start industries in backward areas has completely failed.

Also, my numble request fs Ihat when ibee is a change in Excise or Customs duty, the State Governments should be consulted. Without consulting the State Governments they do it. But is should be done even though it is hot necessary for the Centre. Without consulting responsible persons in the States, they always do it. Frequent changes in Excise duty and Customs duty will also affect the industrial process for the States. For example, in Tuticorin and Tirunelveli, due to a change in Excise duty on bidis, this and other industries were spoiled and thousands of **Employers** employees were affected. completely closed their shops and Iakhs and lakhs of people became ont of employment.

My friend has talked about the Krishna water scheme. A gentleman here was also talking about it. We do not have tho Yamuna, We do not have the Ganga. We heve got only the Cauvery. For that also, we are dependent upon th© Karnataka State on one side and on the other we are completely dependent on the getting Kerala State for Geographically our State is so situated that neither we get power nor we get water. We are completely dependent upon others.

One hon. Member said that the stronger States should come to the help of the 'weaker States with regard to economic development, with regard to industrial development. If that is to be the case, is it not the duty of the strong States to help the poor States? I come from a poor State. Tamil Nadu. Mr Vice-Chairman may laugh when I say that I come from a poor State. Tamil Nadu is really

very poor, in getting water, in getting rice, and we are completely dependent on other States. Not only that. Our Prime Minister has today accepted to some to Tamil Nadu on the 28th fo inaugurate this function.- Our Chief MintsCer is handing over Rs. 30 crores to the hon. Chief Minister of Andhra Pradesh in the presence of our Prime Minister and the scheme is going to be implemented, for which we have to spend Rs. 436 crores. I request our Finance Minisler, I request our Prime Minister to take necessary steps not only ao inaugurate the function birt also to give 50 per cent share for it from their funds. The Government of India, the Industry Department, have listed 87 districts in the whole country as backward. These 87 districts are considered to be backward. Just now I told you that I come from a poor State. When I turned the pages of the hook one after the other, I could not find even a single district belonging to Tamil Nadu given as a backward district. I do not know who the persons are who are responsible for selecting the backward districts in the whole of the country. In Tamil Nadu, in my State, Sir. not even a single district haj been selected as a backward district, and all the 22 districts have been selected as forward districts.

Sir, next to agriculture, the handloom industry is a very very big industry in our country. More than 18 lakhs of pe°P'e are completely dependent on this handloom industry in our States. Because of the powerlooms'and because of the sophisticated machines, just now our friend, Dr. Mahavir has pointed out, 90 per cent of the total employees are completely out of employment, and we have represented today before our'Prime Minister, and she has accepted that she will definitely help the poor employees of handloom and advise the Finance Minister to take up this case and render necessary help for the poor employees who are. completely engaged in the handloom industry.

Sir, so far, in my life I have never seen such a grave situation prevailing in my State. As I said yesterday, Sir, really thousands and thousands of poor ladies are standing in queues to get a cup of water. Just they are bringing water from the

[Shri R. Mohanarangam]

well at a depth of 85 to IOO fett. likewise, when we are suffering, when we assesg how much amount we are in need to solve this problem and when we have requested the Central Government to give Rs. 220 crores for this purpose, our Government has given only Rs. 63 crores, not exactly given, they have sanctioned a ceiling of Rs. 63 crores, out of Rs, 220 crores which we have asked for this particular purpose, whereas after taking the income-tax and other taxes not only are they giving 40 per cent of the total amount which they take from our State but also when we claim this amount for this grave situation, they give only one-fourth of the amount which we asked for

Next, Sir, Rameshwaram, Mahaballipu-ram and Kanyakumari are very important places i,n my State. Last year I raised a question. The then hon. Minister, Mr. A. P. Sharma who was holding charge of Tourism and Civil Aviation, had pointed out on the floor of Parliament that nearly Rs. 20 crores had been sanctioned for the Rameshwaram Scheme, Rs. 7 crores for the Mahabalipuram Scheme and Rs. 12 crores for the Kanyakumari Scheme. But yesterday when I raised the same question I was given an answer that no such proposal was there. I do not know why one Minister is giving a favourable reply and another Minister ;s giving different answer. There are some changes in between. Mr. A. P. Sharma has gone, and another Minister has taken charge And I want the Finance Minister to check up this thing, whether they have sanctioned any amount for these three important schemes for Tamil Nadu at Rameshwaram, Mahabalipuram and Kanyakumari.

As far as my State ts concerned, in the year 1976; t was the fifth in Central investment. Tamil Nadu was fifth in the whole country. But in the year 1981. Sir, in Central investment, from the fifth position. Sir, it has come down for the 9th positio within five years. My State, Tamil Nadu, has been sent down from the 5th place to the 9th place by reducing the Central investment in Tamil Nadu by the Centreg It is not only in ivestment. Sir, the number of employees who are working

Government undertakings Departments and also institutions in which the Central Government investment is there, in those companies, are going down day by day. And Sir, the main reason is, when We ask for a petro-chemical complex, the answer is no; when we ask for an atomic power project, the answer is no. Whenever we members belonging to that particular State asked for any industry, when we asked for a particular industry ito be set up there, not only have they refused to give sanction, not only have they refused to give a licence, but also they have asked the persons who came forward to set up industries in my State, to go to other places to set up the industries, especially in this part of the country. Sir, when aU these things are there, there is no equality between States. There is discrimination between States. That is why I am using this time when I discuss the Finance Bill, to request the hon. Finance Minister to look into all these matters one by one and do the needful for our State.

With these words, while 1 arif supporting this Bill, I request him once again to look into the entire .thing and do the needful for our State. Thank you.

श्री दयानन्द सहाय (बिहार) : उप-सभाध्यक्ष महोदय. मैं फाइनैंस बिल के सपोर्ट में खड़ा हुन्ना हूं । यूं तो बजट भ्रौर फाइनेंस बिल हर साल पेश होता है और पास होता है। यह परिपाटी और डयटी हैं पालियामेंटरी की सिस्टम की । लेकिन इस वर्ष के बजट में दो महत्वपूर्ण बातें हुई हैं जिन पर मैं कुछ सबिस्तार कहना चाहता हं । वित्त मंत्री की तरफ से बहत सारी अच्छी बातें कही गई हैं। देण की आज जो आधिक, राजनीतिक ग्रौर नैतिक परिस्थिति है, उसमें जो यह बजट पेश हुआ है, जो फाइनेंस बिल पेश हम्रा है, इसे मैं वेलेंस्ड, प्रोग्रीसव ग्रीर सोशलिस्ट डैमोकेटिक बजट कह सकता हं। जो दो मुद्दे हैं जिन पर मैं बोलना चाहता हुं वह ये हैं कि पहली बार फाइनेंस मिनिस्टर ने यह कदम उठाया कि जो

कारपोरेट बाडीज हैं, उनके डिक्लेयर्ड प्राफिट पर कम से कम 20 प्रतिशत इन्कम-टैक्स लगेगा श्रीर दूसरी बात यह है कि इस बार हमने नान-रेजिडेंट इंडियंस को, जो भारतवर्ष के बहुत सारे लोग बाहर चले गये, वहां काम करते हैं ग्रीर कमाते हैं, उन्हें इनवाइट किया है कि ग्राप ग्राइये ग्रीर भारतक्षे की ग्राधिक प्रगति में आप भी अपना हाथ बंटाइये।

जहां तक पहला सवाल है, उस पर तो देश में इतना हल्ला नहीं हुआ, लेकिन जो दूसरा सवाल है कि नान-रेजिडेंट इंडियंस को भारतवर्ष में बुलाया गया है. तो इस पर सारे शेयर बाजार में पंजि-पतियों का दिल हिल गया है। जिस अखबार को पढ़ें, उसमें यही चर्चा हो रही है कि यह तो मेनेजमेंट टेकग्रोवर की कोशिश है सरकारी मदद से। इस के द्वारा गलत लोग ग्राएंगे ग्रौर यहां की इंडस्टियल व्यवस्था डिस्टर्व कर देंगे, इस तरह की चर्चा है।

जहां तक पहला सवाल है, उस पर मैं कहना चाहता हुं कि ग्रभी तक क्या व्यवस्था है। कहने के लिए सरकार कहती है, हमारा कान्न कहता है कि 65 प्रतिशत टेक्स लगाते हैं कारपोरेट बाडीज पर, लेकिन आप एक्च्अल देखते हैं कि क्या पेमेंट करते हैं। तो बड़ी-बड़ी कम्पनियां जो हैं, एक प्रोफैसर ने स्टडी किया है सौ एम० ग्रार० टी० पी० कम्पनियों की, जिनका सौ-सौ करोड़ रुपये का कारोबार है, ऐसी कम्पनियों को लिया है और प्रोफिट ग्रंड ग्रीर टेक्स पेड इसका रेशो निकाल कर के कहा कि कोई भी कम्पनी 23-24 प्रतिशत से ज्यादा नहीं देती हैं ग्रीर कुछ कम्पनियां ऐसी भी हैं जो जीरो टैक्स देती हैं। सर्विस होल्डर के लिए, या नौकरी करने वाले की तनस्वाह से आप सोसं पर ही टैक्स काट लेते हैं, लेकिन करोड़पति जिसने

पचास करोड़ कमाया है, वह जीरो टेक्स देता है। क्यों वह टेक्स नहीं देता है? ब्रापने तरह-तरह की छट बनाई हुई सोशल वर्क के लिए, रिसर्च के लिए. मंदिर और ट्रस्ट बनाने के लिए आदि-ग्रादि । ग्रगर मंदिर बनाना है बिड़ला जी को, टाटा जी को तो ग्राप ग्रपनी कमाई से बना दीजिए, यह गरीब आदमी टैक्स-पेयर के पैसे से मंदिर क्यों बनाते हैं । ग्रापको मंदिर बनवाना है, तो ग्रपनी कमाई से, रिसर्च करनी है, तो त्रपनी कमाई से करिए । कम से कम इस पर 20 प्रतिशत टैक्स तो लगाया

1983

में मंत्री जी से कहूंगा कि स्नाप टैक्स का रेट कम कर दीजिए, 65 प्रतिशत न करके 50 प्रतिशत ही रिख्रिये, लेकिन बहुत सारी जो छूट देते हैं, वह खत्म कर दीजिए । ग्राप इनकम टेक्स का कान्न सीधा बना दीजिए । मेरा यह सिम्पुल सा उनसे आग्रह होगा ।

जहां तक नान-रेजिडेंट इंडियंस का सवाल है, नान-रेंजिडेंट इंडियंस को जब श्राप ने उन को बुलाबा है ग्रीर कानून बनाया है, कि वे अपनी प्जी यहां लंगा सकते हैं, तो फिर आजकल सरकार डिफोन्सिव क्यों है, कई स्टेटमेंट्स श्रा गये हैं हमारे विना संत्री जी के कि वे भारतीय कम्पनियों के मेनेजमेंट को डिस्टबं नहीं करना चाहते ग्रौर ग्राप घवड़ाइये नहीं, लेकिन देखा गया है कि भारतवर्ष की स्राज की जो पूंजी व्यवस्था है जिसको हम सब लोग सोशलिस्ट व्यवस्था कहते हैं, इस में क्या हो रहा है, यह पूंजी-पति क्या कर रहे हैं। मैं तो कहूंगा कि यह पूंजीपति नहीं हैं, बल्कि भारत वर्ष का सब से बड़ा चुटेरा ग्रुप है जोकि अपने आपको पूंजीपति कहते हैं।

1983

[श्री दयानन्द सहाय]

ग्राप सिर्फ एक इंडस्ट्यिल लाइसेंस लीजिए । उस के बाद जमीन सरकार दिलवायेगी, बिजली सरकार दिलवायेगी, पंजी सरकार दिलवायेगी, मार्किट सरकार दिलवायेगी, कन्ट्रोल्ड मार्किट में बेचिए ग्रौर . प्रोडक्ट की प्राइस जैसी चाहिए वैसी रिखए। कहने के लिए प्राइस कन्ट्रोल्ड है। चाहे कार की प्राइस लीजिए, सीमेंट की प्राइस लीजिए, शुगर की प्राइस लीजिए, प्राइस इडस्ट्रियलिस्ट के मन के मुताबिक तय होती है । उसके बाद ग्रगर प्राफिट होता है, सूपर प्राफिट होता है तो वह उन की जैब में जाता है। घाटा होता है तो उद्योग सरकार को सौंप दिया जाता है कि यह सिक इंडस्ट्री हो गयी, इस इंडस्ट्री को सरकार चलावे । ग्राज चाहे करोड़ों **.**इपयों की भी कम्पनी हो धौर बहुत अच्छे ंडिस्ट्रियलिस्ट हैं वह 15 परसेंट ग्रपनी पूंजी लगाते हैं। श्रीसत देखा जाय तो 2 से 5 परसेंट के बीच लोगों का इनवेस्ट-मेंट है और यह भी फैक्ट्री शरू होने के पहले उन की जैब में वापस ग्रा जाता है। सारी पूंजी किस की है। सारी कैंपिटल सरकार की है। सारी कैंपिटल सरकार की है तो फिर सब को एक समान फ़ीडम दीजिए । ग्राप ने इन्-वाइट किया है कि कोई खेयर खरीद सकता है। भरतराम, चरतराम, स्वराज पाल की चर्चाएं चल रही हैं। एक बिजनेस मैगजीन में पड़ा कि जि ग्रार०डी० टाटा ने कहा है कि भरतराम और नन्दा के बाद मेरा नम्बर ग्रायेगा । ग्रगर 1 परसेंट लगा कर कोई इंडस्टी चला रहा है तो दूसरा इंडियन 3 परसेंट लगा कर क्यों नहीं चला सकता। कहते हैं कि सब से बढ़िया मेनेजमेंट प्राइवेट सेक्टर का है। प्राइवेट सेक्टर के लोग मुनाफा करते हैं तो एट हज कास्ट। ग्रच्छे मेनेजमेंट की चर्चा करते हैं। हिन्दुस्तान के फाइव æटार होटलों में सब कमरे उनके नाम

बुक रहते हैं। हजार रूपये रोज के कमरे में कौन रहता है। विजनसमैन रहते हैं। बिजनेसमैन पांच हजार-सात हजार खर्च करते हैं--किस की कास्ट पर ? यह प्राइवेट सेक्टर कम्पनी सरकार की कास्ट पर चलती है। प्राइवेट कम्पनी का क्लक-किरानी भी जो 500 हपये पाता है वह पांच हजार रुपये प्रतिदिन खर्च कर सकता है, हजार रुपये के कमरे में होटल में ठहर सकता है। बड़ा अच्छा मैनजमेंट है। भरतराम जी को मैं व्यक्तिगत रूप से नहीं जानता-सुना है 15 मसींडीज डी सी एस को मेनेज करने के लिए रखते हैं। नन्दा साहब के यहां 5 मर्सीडीज दस-दस लाख रुपये की-हैं। यह किस की कास्ट पर मेनेज करते हैं उन को ? पब्लिक सैक्टर को कहते हैं मेनेजमेंट ठीक नहीं है लेकिन पब्लिक सेक्टर की बड़ी से बड़ी कम्पनी के मेने-जिन डायरेक्टर को भी दिल्ली ग्राना है या बाहर बिजनेस से जाना है तो वह श्रपने गेस्ट हाउस में ठहरेगा, नहीं तो उस को ग्राप 50-60 रुपये रोज देते हैं। यह मिथ बहुत ही गलत मिथ है। ग्राप शुगर इंडस्ट्री जब श्गर 12 रुपये केजी बिकी तो प्राफिट इंडस्ट्रीयलिस्टस की जैब में गया। ग्रब जब उस का दाम नीचे ग्राया है तो करोडों रूपया उत्तर प्रदेश ग्रौर बिहार के किसानों को दो सालों से उद्योगपति पे नहीं कर रहे हैं ग्रीर कहते हैं कि पालियामेंट में बिल ग्रायेगा कि उन को सोफ्ट लोन दिया जाये ताकि किसानों को पे कर सकें। जब दिक्कत होती है तो सरकार के जिम्मे। ऐसे लोगों को हम नहीं कहते कि ग्राप नुक्सान पहुंचाइये।

मंत्री जी, ग्राप ने यह फीडम दी है कि बाहर के लोग इनवेस्ट कर सकते है। बाहर का इंडियन भी बराबर का इंडियन है। ग्राप इस फीडम को रोकने के लिए मत बढ़िये। नहीं तो जो ग्राज की व्यवस्था है इस में चगेज खां ग्रीर नादिरशाह की ग्रात्मायें भी छटपटा रही होंगी कि भारतवर्ष की इस व्यवस्था में हमें इंडस्टियल लायसैंस मिल जाता और एक-एक साल में 50-60 करोड़ करलेग्राम कमाते, इजारों का ग्रीर होता, दिल्ली को को लटने की नौबत न आती। इस व्यवस्था को बदलना पडेगा, यह मेरी कीलिंग है । इस लिए ब्राप फीडम दीजिए, जो बाहर के लोग हैं उन को फ्रीडम दीजिए, शेयरमार्केट को डेमो-क्रेटाइज कीजिए । यह जो गिल्ट हैं पुंजीपतियों का वह बाहर आ रहा है, पैसा नहीं लगाते हैं, एक हैंलो बनाये हुए हैं । पूंजीपति का वेटा यदि मानसिक रूप से रिटार्डेंड भी हो तो बह मेनेजिंग डायरेक्टर बनेगा क्योंकि उस के बाप ने फैक्ट्री गुरु की थी। बहां एफीशियेंसी नहीं देखी जायेगी । जब यह पोजीशन है इस देश में तो आपने फीडम दी है। उस में डारने की क्या बात है। मैं इस बोंयर मार्केट के लिये आप को तीन सजेशन देना चाहता हं । जिन-जिन कंप-नियों में सरकार के 25% से ज्यादा शेंयर है. जहां उसका 25% से ज्यादा शेयर हैं, जहां उस का 25 परसेंट से ज्यादा पैसा लगा हम्रा है उस में ज्वायेंट वेंचर डवलप करना चाहिए । जहां सरकारी इंस्टीट्यूशन्स के शेयसं हैं वहां पंजीपतियों को कहिये कि वे उन को खरीदें ग्रपनी पूजी उन में लगायें ग्रीर विजनेस करें। अगर यह मौका देने पर भी वह नहीं मानते तो ग्राप कहिये कि जिस का उन संस्थानों में ज्यादा पैसा लगा होगा उन को फाइनेंशियल इंस्टीटयशन्स सपीटं करेंगे क्योंकि किसी के पास मैंनेजमेंट का मैंजिक वैंड नहीं है । उन में इम्लाईज और टेक्नोकैंट्स काम करते हैं । यह स्थान किसी परिवार के नहीं हैं । भरत राम चरत राम या किसी खोर का उन पर अधिकार नहीं है । वहां कमंचारी और टेक्नोकैंट्स काम कर रहे हैं और वे ही उत्पादन करते हैं । वहां का काम आगे बढ़ना चाहिए और इस लिये आप हिम्मत के साथ इस काम को आगें बढ़ाइये। मैं आग्रह कहंगा कि इस काम में देर नहीं की जानी चाहिए।

दूसरी बात मैं कहना चाहता हूं कि जब ग्राप स्टेट्स को डेवलपमेंट के लिए पैसा देते हैं, तो क्या होता है। म बिहार के बारे में जानता हूं। मैं समझता हुं कि जब ग्राप पैसा देते हैं तो ब्रापकाउस पर्ग्नीर ज्यादा कंट्रोल होना चाहिए। आज मैं बिहार का इरिगेशन का बजट देख रहा था। हमारे यहां नक्सलाइट्स बहुत जोरों पर हैं । गया जिले के एक एस० पी० का स्टेटमेंट आया था कि एक मद्रंर एक दिन में तो जरूर हो जाता है। कभी-कभी एक-एक दिन में दस दस परिवारों को वह मार देते हैं और यह झगड़े बढ़ते जा रहे हैं। वहां एक मिनिमम येजेज ऐक्ट बिहार गवर्नमेंट ने बनाया है एग्रीकल्चरल लेबर के लिये। उस के ग्रनुसार उन को साढ़े पांच रूपये प्रति दिन मजदूरी मिलनी चाहिए। बिहार का किसान उन को साढ़े पांच रुपया नहीं दे पाता क्योंकि उस की प्रोडक्टिविटो नहीं है । पंजाब और हरियाणा का किसान तो उन को 18 रुपये रोज दे पाता है । यदि ईस्टर्न यु पी०का लेबरर वहां नहीं जाता तो नतीजा यह होता कि वहा खेती नहीं होगी। तो यह पोजीशन क्यों हुई । यह इस लिये कि बिहार में किसान की प्रोडिश्टिविटी कम है । हम ने डवलपमेंट के काम नहीं किये। बजट

बनाया, पैसा दिया लेकिन काम नहीं हुआ । मैं गया जिले की बात कहता हूं। वहां तीन वर्ष में 14 करोड़ रुपया इरिगेशन पर खर्च हुआ, लेकिन वड़ पैसा वास्तव में खर्च नहीं हम्रा । वहां बिजली नहीं है, खाद नहीं है, बीज नहीं है, पानी नहीं है तो किसान की कैपेसिटी प्रोइयुस करने की नहीं बढ़ पायी है भौर इस लिये वह लेबरर को पैसा नहीं दे पारहा है। ग्राज वहां पटना से डाल्टेनगंज तक सहक से जाना मिक्कल हो रहा है । तो फाइनेंस मिनिस्टर को इस के लिये और ज्यादा इंटरेस्ट लेना होगा जबकि भारत सरकार भी खर्चे में कांट्रीब्यूट करती है । भारत सरकार मैचिंग ग्रान्ट देती है । उस को चाहे वह बिहार हो या बंगाल हो या पंजाब हो, चंकि वह मैचिंग ग्रांट देती है, सेंट्रल ऐंड देती है इस लिये खर्च के डे-ट्-डे एक्जीक्यभन पर भी ग्रपना रखना चाहिए और इस के लिये उसे कोई ना कोई रास्ता निकालना चाहिए।

इतना कह कर मैं फिर आग्रह करूंगा कि फाइनेंस मिनिस्टर साहब रेट श्राफ कारपोरेट वाडीज टैबसेणन बढावें और कुछ सीधे इनकमटैक्स के बनावें ग्रीर शेयर मार्केट के लिये जो सुझाव मैंने दिये हैं उन पर गौर करें। यही कहते हुए मैं इस बिल का समर्थन करता है।

MALCOLM S. **ADISESHIAH** (Nominated): Mr. Vice-Chairman. 1 rise to comments on the Finance Bill. I offer my welcoming the concessions and begin by reliefs which have been offered by Finance Minister in the other House and which fhe Minister of State for Finance. Shri Pattabhi Rama Rao, in his introductory speech repeated here.

I have a fcrling that the revenues that will be raised by the Finance Bill will be much larger than what the Government forecast in the Budget which was presented earlier and on the basis of which this Finance Bill has been drawn up. Therefore, one of the questions that 1 would like to ask is this; As these revenues are going to be larger, what is the Finahce Minister or the Government going to do with these larger revenues? Will they use these larger revenues, for instance, to reduce the deficit, which is now Rs. 1,600 crores or so,' with the concessions which have been offered, or will these larger revenues be used to increase the Plan resources or will the larger revenues be used to make available more resources, as some of my friends from Karnataka, Andhra Pradesh, Tamil Nadu and other places have mentioned, to the States for carrying out their developmental programmes? I am putting this question to the Minister because there is no doubt that with the fall in the oil prices, with the improvement in the economy which is going to take place this year, the revenues, on the basis of this Finance Bill, Wil] be much larger than what has been foreseen. So, this is my first question.

1983

Secondly, Sir, I would like once more to make a plea for simplicity and contiunity in the Finance Bill. The Finance Bill, 1983, which is before us, introdu ces 70 amendments to the direct taxes sections alone. I stopped there and did not count the number of amendments in the indirect tax provisions like Customs, Ex cise,etc.

Taking only Part I, that is, direct taxes, I found that there were 70 amendments. Is there any way in which this large number of amendments being made this year and in the past also, every year, can be reduced? Another question related to this .question is this: These continuous changes, and the continuous amendments which have been made in the past and which are made almost on a routine basis every year, make any planning continuing and stable basis

1983

impossible. The tax laws are now introducing a certain a/nount of chaos ia Government planning[^] i_n corporate planning and also in the individual planning of economic activities.

Thirdly, Mr. Vice-Chairman, as I have said last year, 1 want to repeat it this time also, that reading of the Income-Tax Manual is impossible. I do not know whether you, Mr. Vice-Chairman, have read the Manual and I do not know whether the Minister has read it. But I must say that everytime I started reading it, I put it down with a terrible headache. The Explanatory Mamorandum which explains the Bill is very clear whereas the Finance Bill is confusing and cannot be understood. So, is there some way by which you can simplify the Finance Bill so that we can understand the income Tax Act.

Mr. Vice-Chairman, can I go on or should I finish at 6 O'clock?

THE VICE-CHAIRMAN (SHRI LADLI MOHAN NIGAM): You continue up to 6-00 P.M. Then we shall take up the Half-an-Hour Discussion and then again you can continue.

DR. MALCOLM S. ADISESHIAH: Then Mr. Vice-Chairman, may I say that reading through the Finance Bill, I found that is provides for a host of incentives and reliefs which help the existing corporate sector units in the private sector, but it does not encourage the establishment of new units? You will find that in the last five years, the number of new large units and medium units having been established is much smaller so that we are depending more and more on the public sector for establishing new units. As a result of the various exemptions, rebates and reliefs, which are being introduced in the Finance Bill, and as a result of the existing units being able to raise margin money more easily and ' as a result of the major part of the interest which the corporate units have to pay being declared as deductible expenses, the Finance Bill. I would say, unconsciously has the effect of promoting the existing corporate units in the private sector and not encouraging the new

My fifth point refers to the direct taxes which the Finance Bill provides for. Now, here I want to say, Mr. Vice-Chairman, that direct taxes comprise (1) corporate tax, (2) income-tax, (3) other direct taxes like interest tax which was introduced, (4) then wealth-tax and (5) gift-tax. Now, I just want to give you figures. From 1975-76 to 1982-83 the corporate tax has increased from Rs. 861 crores to Rs. 2386 crores. Income-tax has been stagnant at Rs. 480 crores. Tn 1975-76 it was Rs. 530 crores. Actually it declined last year to Rs. 430 crores. Other taxes have increased from Rs. 58 crores to Rs. 150 crores. Estate duty is stagnant at Rs. 3 crores. Wealth-tax has been from Rs. 53 crores to Rs.90 crores, and Gift Tax from Rs.5 crores to Rs. 8 crores. Therefore, I draw from this profile of direct taxes the following conclusions; One is that the yield from taxes other than corporate tax is stagnant and declining. The corporate taxes which are so large as Rs. 2386 crores are inflationary, because they reduce their profits b\ giving various salaries, and other emoluments -to their staff; they reduce their profits and pay less tax to the consumer by raising prices. So the corporate tax is really inflationary.

Now, the other point I want to make is that the corporate tax which depresses the yield on equity capital compared to the return on preference shares on debentures and fixed deposits, results in the equity base of the corporate sector being reduced and new companies not being brought into existence because they are not able to pay adequate dividend. This is the same point I am making that the Finance Bill is not encouraging growth of new entreprises.

Sixth, a_s far as indirect taxes are concerned, we have two main indirect taxes: Customs which have increased from Rs. 1400-odd crores in 1975-76 to Rs. 5879 crores in 1983-84 and Excise from Rs. 3844 crores in 1975-76 to Rs. 10,000 crores in 1983-84. Now, the first point I want to make with regard to indirect taxes is Ihat the total direct taxes in 1983-84 will be Rs. 3000 crores and the total indirect

[Dr. Malcolm S. Adiseshiah]

taxes will be Rs. 16000 crores — 1 to 5 ratio which represents more imbalance, to which some of my predecessors have already drawn attention. Secondly, I draw the attention of the Government to the fact that all indirect taxes are not only inequitable as my friend, Mr. Nirmal Chatterjee, has said, and regressive, but they have also au inflationary effect and on the industry they have a cascading effect.

Seventh, the Finance Bill is based on a deficit of Rs. 1550 crores; it has now become Rs. 1605 crores. Now, the Reserve Bank of India has made a study of the deficits of the Central Government from 1961-62 to 1977-78. And they draw two rather startling conclusions. The first one they have drawn is that the Central Government deficits have a much larger impact an money supply and prices than bank credit to the commercial sector. We keep on criticizing banks as being too liberal to Commerce but really it is the deficits which lead to inflation. 6 P.M,

Secondly, they also point to the fact that though Government revenue and expenditure get adjusted to inflation, the time lag for the income getting adjusted to inflation is such that they have to go in for deficits.

Now the next point....

VICE-CHAIRMAN (SHR1 LADLI MOHAN NIGAM); You can continue afterwards.

शुरू होती है। ग्रव ग्राघे घंटे की बहस

HALF-AN-HOUR DISCUSS/ON ON POINTS ARISING OUT OF IHE ANSWER GIVEN IN THE RAIYA SABHA ON THE 21ST MARCH, 1983, TO STARRED QUESTION NO. 305 REGARDING LOSSES INCURRED BY

[The Vice-Chairman .(Dr. (Shrimati) Najma Heptulla in the Chair] I.D.P.L, ...

SHRIMATI RODA MISTRY (Andhra Pradesh): Madam. Vice-Chairman, the Halfan Hour Discussion granted today OB Starred Question No. 305 connected

with IDPL is going to help in giving us a chance of bringing to the fore front problems faced by this public sector.

Madam, Vice-Chairman, the hon. Minister may please bear with us when we bring certain facts to his knowledge. The purpose of doing so is to improve the functioning of the IDPL and not to criticise the Government or individuals. Now, there is something on change of technology from Russian to Italian. (Interruptions).

श्री रामेशवर सिंह (उत्तर प्रदेश) : मंत्री जो ग्राप कहां जा रहे हैं? ग्राधे घंटे की चर्चा के बाद ग्रापको जवाब देना है. फाइनेंस बिल पर बहस होनी है ... (व्यवधान) । चैयर ने यह कहा था कि हाफ-एन-आवर डिसकशन के बाद फाइ-नेंस बिल लिया जायेगा । चैयर ग्रःप हैं. चैयर श्री कल्पनाथ राय नहीं हैं। इसलिये मंत्री को यहां पर रहना चाहिए । यह चैयर की व्यवस्था है। यह कोई मामला बात नहीं है। मैं चाहताहं कि चैयर इस पर अपनी व्यवस्था दे। धाप चैयर की व्यवस्था के मुताबिक सदन की कार्यवाही को होने दोजिये । चैयर ने जो व्यवस्था दी है. उसके मुताबिक काम नहीं होता है तो यह सरकार की बेइमानी है... (व्यवधान)।

संसदीय कार्य विभाग में राज्य मंत्री (श्री कल्पनाध राय): उपसभाध्यक्ष महोदया, मैंने निवेदन किया है कि 6 बजे के बाद फाइनेंस बिल की कोई बात नहीं है। यह सोमवार को ले लिया जायेगा। यह चैयर ने एक्सैप्ट कर दिया है। भ्राफ-एन-भ्रावर डिसकशन के बाद हाउस खत्म होगा ।

श्री रामेश्वर सिंह : चैयर ने ऐसा क्छ नहीं कहा है . . . (इयवधान) । ग्राप एक मिनट के लिये मेरी बात सुन लीजिये। माप सभी यहां पर बैठें। हैं। इससे पहले जो उपसभाध्यक्ष यहां पर बैठे थे वे अभी गये हैं । उन्होंने ऐसा कुछ नहीं कहा और ग्रापने भी कुछ नहीं कहा। श्री कल्पनाथ राय ग्रध्यक्ष नहीं हैं।